

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No.180/2025/EZ

I.A. No. 107/2025/EZ

Urbashi Jena

...Applicant

Versus

State of Odisha & Ors.

...Respondents

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RESPONDENT NO.4

THROUGH



**VARUN MISHRA (PANEL COUNSEL) WITH ASHAR
HUSSAIN**

COUNSEL FOR THE RESPONDENTS

ODISHA

13.03.2026

A-21, BASEMENT, JANGPURA EXTENSION

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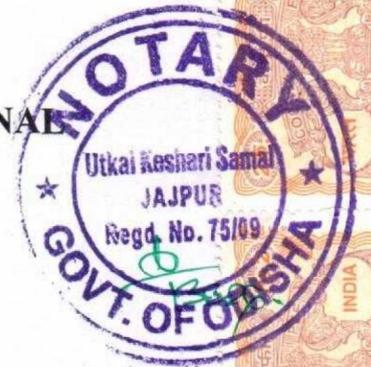
ADDITIONAL AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 04 IN COMPLIANCE OF ORDER DTD. 16.01.2026 OF THIS HON'BLE TRIBUNAL

I, Ambar Kumar Kar, aged about 58 years, S/o Late Kulamani Kar, at present serving as Collector and District Magistrate, Jajpur, having Office at Jajpur Town, District Jajpur - 755001, do hereby solemnly affirm and state as follows:

1. I am the Respondent No. 4 in the present case and am well conversant with the facts and circumstances of the present case, as such I am competent to swear this present affidavit. I have also been directed to act as the Nodal Agency vide order dated 25.09.2025 of the Hon'ble Tribunal passed in the aforesaid case.

2. The present affidavit is being filed in compliance of the order dated 16.01.2026 passed by this Hon'ble Tribunal in the captioned OA.

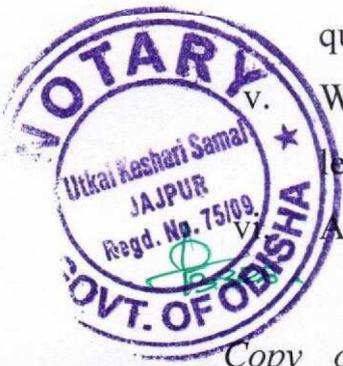
3. That, it is humbly submitted that in continuation to the Preliminary Field Inspection Report dated 13.11.2025 (**Annexure-C of the affidavit dated 18.12.2025**) submitted before this Hon'ble Tribunal, the committee has



Ambar kumar kar
COLLECTOR
JAJPUR

submitted its Additional Report on dated 13.01.2026 which is hereby placed before the Hon'ble Tribunal for kind perusal. *A copy of the Additional Report of the committee is enclosed herewith as ANNEXURE- K.*

4. That, it is humbly submitted that in compliance to the para-3 of the order dtd.16.01.2026 of the Hon'ble Tribunal, the deponent intends to submit the materials on the basis of which it was found that the total excavation beyond 6 meters might have been done by previously operating leaseholders.
 5. It is pertinent to mention here that *vide* letter no. 1344 dtd. 21.02.2026 the Deputy Director Mines, Jajpur Circle, Jajpur, the Respondent No. 8 herein, has requested the Tahasildar, Dharmasala Dist.- Jajpur, the Respondent No. 7 herein, to provide information on Bajabati BSQ No.2 & Bajabati BSQ No.6 under Dharmasala Tahsil, Dist- Jajpur w.r.t to the following points:
 - i. When were the above plots declared as Sairat source/ added into the DSR.
 - ii. Since when mining activity is started w.r.t the said quarries.
 - iii. How many times the said quarries were auctioned or settled against any project proponents previously. Details of the previous lease holders/ PPs may be provided.
 - iv. whether any volumetric assessment was done previously w.r.t the said quarries if yes, the assessment report may please be provided.
- v. Whether any action has been taken for over extraction/ violation of lease conditions.
- v. Any other information if any?



Copy of letter no.1344 dtd. 21.02.2026 is annexed herewith as ANNEXURE- L

Ambar Kumar Kar

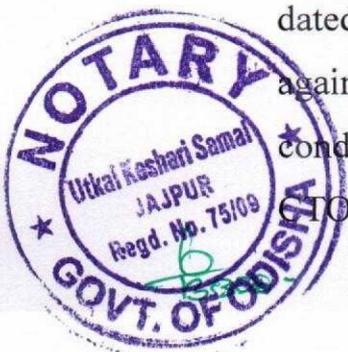
COLLECTOR
JAJPUR

6. That it is humbly submitted that, on perusal of the information pertaining to Bajabati BSQ No. 2 & 6 under Dharmasala Tahasil, Jajpur provided by the Respondent No. 7, Tahasildar, Dharmasala, Jajpur vide letter no. 1498 dtd. 23.02.2026 it is revealed that-

- i. Bajabati BSQ No.2 & Bajabati BSQ No.6 were declared as Sairat source by the Collector, Jajpur and the Competent Authority as per Notification No.S.O.3611E, New Delhi dated 25th July 2018 of MoEF & CC, and incorporated in the District Survey Report (DSR) which was duly approved on 30.09.2021.
- ii. Mining activities commenced in Bajabati BSQ No.2 in the year 2011 and in Bajabati BSQ No.6 in the 2022.
- iii. Initially, Bajabati BSQ No.2 was auctioned in favour of in favour of Shasikanta Jena and was subsequently cancelled by the Sub-Collector, Jajpur on 17.11.2011. Thereafter, the said source was auctioned/leased two times i.e. in favour of Srinibas Jena, S/o-Dhanurdhar Jena, At-Kahnupur vide Sairat Case No.48/2015-16 and later in favour of Sri Sarat Chandra Behera, the Respondent No. 16 herein, vide Sairat Case No.33/2021.
- iv. A volumetric assessment was conducted to the said quarry in the year 2022 through photogrammetry process using high resolution satellite imagery under the provision of "prevention of theft of minor minerals". Based on the assessment report, the lessee was issued show cause notice by the Respondent No. 7 Tahasildar, Dharmasala vide Letter No.4978, dated 25.08.2023 for an unauthorized extraction of 179604.2579 Cu m against the permitted quantity of 58012 Cu m, thereby violating the conditions of OMMC Rules, 2016, lease agreement, mining plan and CTO. Against the said demand, the lessee has preferred a writ petition

Ambar Kumar

COLLECTOR
JAJPUR



before the Hon'ble High Court of Odisha. *Copy of the letter no. 1498 dtd. 23.02.2026 of the Tahasildar, Dharmasala, Volume Assessment Report and show-cause notice are annexed herewith as ANNEXURE-M (Colly).*

7. Further, it is humbly submitted that, the ORSAC Report dated 09.01.2026 (part of Annexure K) reveals that extraction has not gone beyond six-meter w.r.t the approved Mining Plan of dated 31.03.2022 w.r.t Bajabati BSQ No.2.
8. That it is humbly submitted that, the Mining Officer vide letter no. 248 dtd. 12.01.2026 has issued a show-cause notice to Respondent No. 16, Sarat Chandra Behera the lessee of Bajabati BSQ No.2 for alleged excess mining of 6884.109 cum beyond the permissible limit and violation of safety zone as per the ORSAC Report, and in reply to the same the lessee has submitted a show cause reply on dtd. 07.02.2026. It is further submitted that vide letter no. 1576 dtd. 05.03.2026, the Mining Officer, Jajpur district has intimated the Lessee for personal hearing to be conducted on 09.03.2026. *Copy of Show Cause Notice bearing no. 248 dtd. 12.01.2026, Respondent No. 16's response to the Show Cause Notice bearing D. no. 404 dtd. 07.02.2026, Personal hearing notice vide letter no. 1576 dtd. 05.03.2026 are annexed herewith as ANNEXURE- N (Colly)*
9. That it is pertinent to mention that a personal hearing was conducted on 09.03.2026 at the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur and the grounds of the lessee have been rejected on merit and the lessee was imposed penalty by the Mining Officer, Jajpur district for excess mining of 6884.109 cum beyond the permissible limit *vide Letter No.1780, dated 09.03.2026. Copy of the Letter No.1780, dated 09.03.2026 are annexed herewith as ANNEXURE- O.*

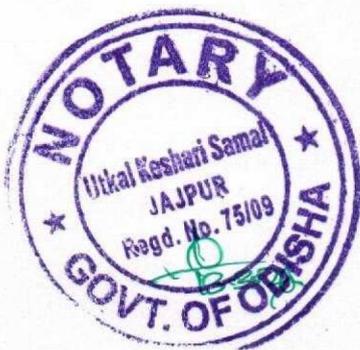


Anbar kumar kar
COLLECTOR
JAJPUR

10. That it is humbly submitted that, Respondent No.12, SEIAA, Odisha vide its letter no. 7135/SEIAA dtd.27.02.2026 has intimated the Mining Officer (I/C), Jajpur on the decision on keeping in abeyance of EC granted to the Respondent No. 16, Lessee Sri Sarat Chandra Behera for over extraction and mining in safety zone of the lease area. Furthermore, Respondent No. 11, the Regional Officer, Kalinganagar, State Pollution Control Board, Odisha has also kept in abeyance of Consent to Operate issued in favour of Bajabati BSQ No.2 vide its Letter No.660, dated 06.03.2026. In view of the same, the Mining Officer, Jajpur has suspended all kind of mining and ancillary activities in the said quarry with immediate effect until further order vide Letter No.1720, dated 07.03.2026. *Copy of letter no. 7135/SEIAA dtd.27.02.2026, Letter No.660, dated 06.03.2026 and Letter No.1720, dated 07.03.2026 is annexed herewith as ANNEXURE- P (Colly).*
11. That, the facts stated as above are true to the best of my knowledge and belief and nothing material has been concealed therefrom.

Amban Kumar Kar

COLLECTOR
JAJPUR
DEPONENT



THROUGH

VARUN MISHRA (PANEL COUNSEL) WITH ASHAR
HUSSAIN

COUNSEL FOR THE RESPONDENTS
A-21, BASEMENT, JANGPURA EXTENSION

NEW DELHI – 110014

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Email- varun@vmchambers.com

ODISHA
13.03.2026

ANNEXURE-K

✕

ADDITIONAL REPORT OF THE COMMITTEE WITH RESPECT TO BAJABATI BSQ NO.2 & BAJABAT BSQ NO.6 IN PURSUANT TO THE ORDER DATED 25.09.2025 PASSED IN O.A NO.180/2025 & ORDER DATED 08.10.2025 PASSED IN O.A NO.183/2025 OF THE HON'BLE NGT AND SUBSEQUENT ORDER NO.15751, DATED 04.11.2025 OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR.

In continuation to the Preliminary Field Inspection Report of the committee submitted on **13.11.2025** with respect to Bajabati BSQ No.2 & Bajabati BSQ No.6 in pursuant to the order dated 25.09.2025 passed in O.A No.180/2025 & order dated 08.10.2025 passed in O.A No.183/2025 of the Hon'ble NGT and subsequent order No.15751, dated 04.11.2025 of the Collector & District Magistrate, Jajpur, the onward information is hereby submitted.

The committee in its preliminary report submitted on 13.11.2025 had recommended the following points;

1. The Committee shall apprise the Collector & District Magistrate, Jajpur to communicate with Central Ground Water Board regarding ground water level in that area and contamination of the same due to mining activity.
2. Communication is to be made by the Deputy Director of Mines, Jajpur Circle, Jajpur with Odisha Space Application Centre (ORSAC) to ascertain over-extraction of Black Stone, violation of safety zone, depth of excavation beyond 6 meters w.r.t to the approved Mining Plans of both the quarries. Further, ORSAC shall be requested for calculation of distance factor from the nearby habitats/roads etc. and crusher units from both the quarries as alleged in the Original Application.
3. Water sample collected from accumulated water inside the quarry no 2 & 6 and Borewell adjacent to Bajabati Quarry no 2 shall be sent for analysis.

A. As per the recommendation of the committee in the Preliminary Field Inspection Report dated 13.11.2025, communication was made to the Central Ground Water Board (CGWB), South Eastern Region, Bhubaneswar by the Collector & D.M, Jajpur vide Letter No.18439, dated 19.12.2025, to check the ground water level of the said quarry area and contamination of the same. In compliance to the above, the CGWB has submitted its report vide Letter No.5-22/SER/CGWA/2025-26-21, dated

07.01.2026, wherein it has clarified that the water level in the CGWB monitoring stations nearest to the said quarry varies from 2.40 meter below ground level (mbgl) to 6.91 mbgl. The chemical parameters in the ground water samples collected from these monitoring stations are within the permissible limit in the ground water samples of the nearby area of the said quarry. Copy of the CGW Board report is enclosed for kind reference.

B. Further, communication was made with the Chief Executive, ORSAC, Odisha by the Deputy Director of Mines, Jajpur Circle, Jajpur, to conduct survey of Bajabati BSQ -2 and BSQ – 6 vide Letter No.6961 & 6965, dated 17.11.2025 respectively on the following points.

- a) Excess mining beyond the permissible quantity, if any.
- b) Mining beyond the lease area, if any.
- c) Depth of excavation beyond 6 meters, if any.
- d) Violation of safety zone, if any.
- e) Distance of the quarry from the Kanpur-Bajabati RD Road, Bajabati Village Road, Kanpur-Garhamadhupur Road, IDCO Road, Snake Bridge, nearby school, habitation, crusher units etc.

Accordingly, the ORSAC, Odisha in its Letter No.114 & 115, dated 09.01.2026 has submitted the vetted survey report along with Distance Factor Map w.r.t Bajabati BSQ No.2 & Bajabati BSQ No.6 respectively. The report is as follows;

Bajabati BSQ No.2 :

1. Yes, excess mining beyond the permissible quantity is reported.

The ORSAC report reveals that excess mining of 6884.109 Cu m (Approximately) has been done during the period from 31.03.2022 (date of approval of Mining Plan) to 26.12.2025 (date of drone survey)

2. Yes, violation of safety zone is reported.

3. Depth of excavation:

It may be concluded from the report of the ORSAC that extraction has not gone beyond 6 meter w.r.t the approved Mining Plan of dated 31.03.2022.

However, it reveals that Bajabati BSQ No.2 has 17 meter surface height but it has gone up to -18 meter.

4. Distance Map provided by the ORSAC:

The distance map provided by the ORSAC, Odisha indicates Bajabati BSQ No.2 is beyond 200 meters from the nearby structures, habitation, school & roads, except IDCO Road which is at a distance of 138 meters from the said quarry. Three crusher units are within 100 meters from the said quarry.

5. No mining activity beyond the lease area is reported.

Bajabati BSQ No.6 :

1. Yes, excess mining beyond the permissible quantity is reported.

The ORSAC report reveals that excess mining of 6395.728 Cu m (Approximately) has been done during the period from 31.03.2022 (date of approval of Mining Plan) to 26.12.2025 (date of drone survey).

2. Yes, violation of safety zone is reported.

3. Depth of excavation:

It may be concluded from the report of the ORSAC that extraction has not gone beyond 6-meter w.r.t the approved Mining Plan of dated 31.03.2022. However, it reveals that Bajabati BSQ No.6 has 17 meter surface height but it has gone up to -5 meter.

4. Distance Map provided by the ORSAC:

The distance map provided by the ORSAC, Odisha indicates Bajabati BSQ No.6 is beyond 200 meters from the nearby structures, habitation, school & roads, except Bajabati Village Road which is at a distance of 105 meters from the said quarry. Three crusher units are within 100 meters from the said quarry.

5. No mining activity beyond the lease area is reported.

Copies of the vetted survey report along with the Distance Map provided by the ORSAC, Odisha w.r.t Bajabati BSQ No.2 & Bajabati BSQ No.6 is enclosed herewith for kind reference.

C. Further it is submitted that, to ascertain the quality of the water samples collected from Quarry pit of Bajabati BSQ No.02 and Bajabati BSQ No.6 and ground water samples was taken from borewell near Bajabati BSQ No.2, the Regional Officer, OSPCB, Kalinganagar vide Letter No.3421, dated 13.11.2025 intimated the OSD-cum-Chief Environmental Scientist (L), Central Laboratory, State Pollution Control Board, Odisha for analysis.

The water analysis report reveals that; the pH of the water is slightly higher in quarry pit of Bajabati BSQ No.2 i.e. 8.6 and all other parameters for surface water and heavy metal parameters are within the Board's permissible standard. Water sample taken from borewell water revealed that turbidity is higher than the permissible limit i.e. 11 NTU and all other parameters for ground water and heavy metals parameters are well within the Board's permissible standards.

Copies of the letters and communication made w.r.t analysis of water samples collected from the quarry area along with the analysis report is enclosed herewith for your kind reference.

ACTION TAKEN ON THE ORSAC REPORTS.

On receipt of the vetted survey report from the ORSAC, Odisha, the following steps were taken so far;

1. With regard to extraction beyond the permissible limit & violation of safety zone in both the quarries, show-cause notices have been issued to the concerned lessee by the Mining Officer, Jajpur vide Letter No.248, dated 12.01.2026 for Bajabati BSQ No.2 and Letter No.254, dated 12.01.2026 for Bajabati BSQ No.6 as to why necessary action as deem proper under OMMC Rules, 2016 & Amendments thereof shall not be taken against them including imposition of penalty, with a direction to submit the reply within seven days.

The copies of the show-cause notices are enclosed herewith for kind reference.

2. With regard to distance of IDCO Road and Bajabati Village Road which are situated at a distance of 138 m & 105 m from Bajabati BSQ No.2 & Bajabati BSQ No.6 respectively, the Tahasildar, Dharmasala has been requested by the Mining

Officer, Jajpur vide Letter No.260, dated 12.01.2026 & Letter No.266, dated 12.01.2026 respectively to submit his views on the same.

The copies of the Letter No.260, dated 12.01.2026 & Letter No.266, dated 12.01.2026 are enclosed herewith for kind reference.

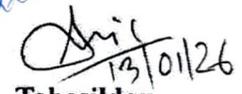
3. Further, the Member Secretary, SEIAA, Odisha has been intimated by the Mining Officer, Jajpur vide Letter No.275, dated 12.01.2026 & Letter No.280, dated 12.01.2026 regarding excess mining beyond the permissible limit and violation of safety zone w.r.t Bajabati BSQ No.2 & Bajabati BSQ No.6 respectively, for information and necessary action.

The copies of the Letter No.275, dated 12.01.2026 & Letter No.280, dated 12.01.2026 are enclosed herewith for kind reference.


DDM,
Jajpur Circle


R.O, Kalinganagar,
SPCB, Odisha


Environmental
Scientist,
SEIAA, Odisha


Tahasildar,
Dharmasala



सत्यमेव जयते

भारत सरकार
Government of India
जल शक्ति मंत्रालय, Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
Department of Water Resources, River Development & Ganga Rejuvenation
केंद्रीय भूजल बोर्ड, दक्षिण पूर्वी क्षेत्र, Central Ground Water Board, South Eastern Region
भुजल भवन, खंडागिरी चौक, भुवनेश्वर, ओडिशा, भारत -751030
Bhujal Bhawan, Khandagiri Square, Bhubaneswar, Odisha, India -751030



No.5-22/ SER/CGWA/2025-26-21

Date: 07.01.2026

To
Collector & District Magistrate
Jajpur, Odisha

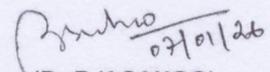
Subject: O.A. No. 180/2025/EZ and 183/2025/EZ filed Urbashi Jena Vrs State and others before the Hon'ble NGT,EZ,Kolkata-reg.

Ref: Your letter No. III-J-O-112/2025/18439, dated 19.12.2025

Sir,

With reference to the letter and subject cited above, it is to inform that CGWB, SER Bhubaneswar is regularly monitoring the water level as well as water quality at set locations in the State of Odisha. The data of the CGWB monitoring stations nearest to Bajabati quarry No.2 & 6 are enclosed herewith for your kind information.

Further it is to inform that as per the data of CGWB, the water level in the CGWB monitoring stations nearest to the said quarry varies from 2.40 meter below ground level (mbgl) to 6.91 mbgl. The chemical parameters in the ground water samples collected from these monitoring stations are within the permissible limit in the ground water samples of the nearby area of the said quarry.


(Dr B K SAHOO)
Regional Director

Phone No. 0674-2350342

Fax No. 0674-2350332

ई-मेल / E-mail rdser-cgwb@nic.in

वेबसाइट / Website: cgwb.gov.in

जल ही जीवन है। इसे बचायें। Water is precious. Save it.

Depth to Water Level around Bajabati Village

State	District	Village	Latitude	Longitude	Aquifer	Well_Type	date	Water_Level(mbg)
Odisha	Jajapur	Jamjhari	20.79194	86.07944	Unconfined	Dug Well	10-Apr-24	6.91
Odisha	Jajapur	Jamjhari	20.79194	86.07944	Unconfined	Dug Well	10-Nov-24	5.23
Odisha	Jajapur	Jhargadia	20.73389	86.09944	Unconfined	Dug Well	10-Apr-24	4.42
Odisha	Jajapur	Jhargadia	20.73389	86.09944	Unconfined	Dug Well	10-Nov-24	2.4
Odisha	Jajapur	Madhupurgarh	20.78417	86.09583	Unconfined	Dug Well	10-Apr-24	4.22
Odisha	Jajapur	Madhupurgarh	20.78417	86.09583	Unconfined	Dug Well	10-Nov-24	2.51

Chemical Quality of Groundwater around Bajabati Village

Parameter	Jamjhari		Jhargadia		Madhupurgarh	
	20.79194	86.07944	20.73389	86.09944	20.78417	86.09583
pH at 25°C	7.43		8.18		7.65	
EC μ S/cm at 25°C	330.00		630.00		370.00	
CO ₃	0.00		0.00		0.00	
HCO ₃	61.00		146.00		61.00	
Cl	74.00		117.00		92.00	
SO ₄	8.00		14.00		4.00	
NO ₃	1.00		7.00		2.00	
F	0.28		0.31		0.11	
TH	125.00		160.00		120.00	
Ca	40.00		24.00		34.00	
Mg	6.00		24.00		9.00	
Na	17.00		73.00		30.00	
K	1.00		1.00		1.00	
TDS	177.00		332.00		202.00	



ODISHA SPACE APPLICATIONS CENTRE (ORSAC)

Department of Science & Technology, Govt of Odisha

ORSAC/PR/1318/2025/ 114

Dt.- 9/01/2026.

To,

The Deputy Director of Mines (I/C)

Jajpur Circle, Jajpur

Sub: submission of depth of excavation and violation of safety zone and distance factors w.r.t Bajabati BSQ No.2.

Ref: (1) Your Letter No. 6961, Dated -17.11.2025 for Bajabati BSQ No.2.

(2) Letter No.1080 dated on 10.04.2025 of the Director of Minor Minerals, Odisha.

Sir,

With reference to the subject and your letter cited above, you have requested to check for the depth of excavation beyond 6 meters, and drone surveyed on 26.12.2025 w.r.t. Bajabati BSQ-2 in village Bajabati under Dharmasala Tahasil of JAJPUR District, Odisha, were examined considering the "regarding clarification on area and depth to be considered for volume consideration for minor minerals for drone survey" issued by the Directorate of Minor Minerals, vide Letter No.1080 Dated 10.04.2025. it is stated that, for stone, depth to be considered six metres from the undisturbed lowest contour line (Lowest RL) of the lease area or extrapolated minimum contour line of the lease area. Considering the above criteria, it is observed that Bajabati BSQ-2 have 17meter surface height but it goes up to -18 mtr.

Bajabati BSQ-2:

1. **Yes excess mining beyond the permissible quantity**
2. **No mining activity beyond the lease area.**
3. **Depth of Excavation:**

In approved mining plan on 31.03.2022, the lowest surface height not demarcated due to most of the area water covered in the year 2022. By comparing ortho image of the year 2023 and 2024, the lowest undisturbed surface height is -10 meter and excavation has been done up to a depth of -16 metres in development area from the drone survey report conducted on 26.12.2025, which implies excavation has not gone beyond 6 metres from the lowest undisturbed contour line (Lowest RL) of the lease area.

4. **Yes Violation of safety zone.**
5. **Distance map provided by ORSAC**


 SCIENTIST "D"
 (Anil Kumar Kanungo)

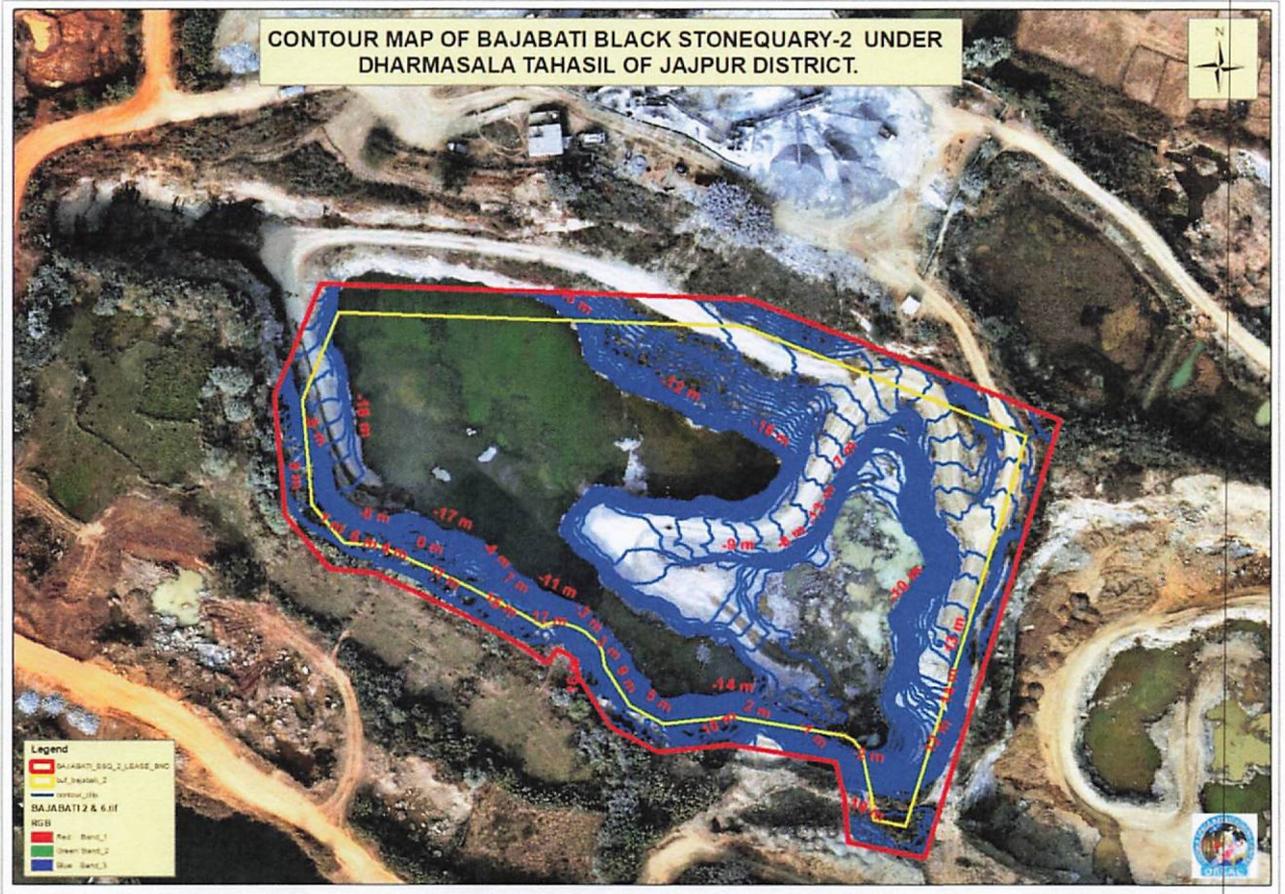
GOGGLE EARTH IMAGE December 2022



ORTHO IMAGE SEPTMBER 2023



Creary



S. Mohanty

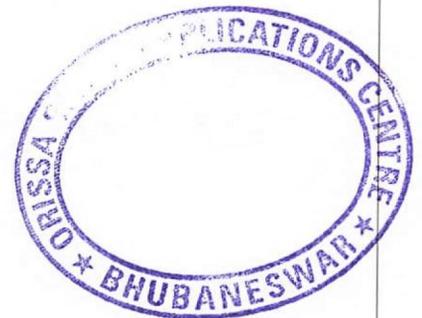
Cuarepa

VOLUME ASSESSMENT REPOT
OF BAJABATI BLACK STONE QUARRY - 2
OVER AN AREA OF 5 ACRES OR 2.023HA. IN VILLAGE BAJABATI
UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

Office Order NO. 6967/MM Jajpur, Dt.17.11.2025

(Date of Drone Survey: 26/12/2025)

(Use of UAV/Drone, DGPS Survey Techniques adopted)



ODISHA SPACE APPLICATIONS CENTRE (ORSAC)

(Department of Science & Technology, Government of Odisha)

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4.	Surface plan of modified mining plan surveyed on 08.11.2024	7
5.	Method of calculation	8
6.	Conclusion	10

1. Introduction:

Bajabati BSQ -2 over an area of 5.00Acres/ 2.023 Hect. is located in village Bajabati under Dharmasala Tahasil of Jajpur district in Odisha. The mining plan was approved on 31.03.2022.

The Hon'ble NGT has directed to conduct a fresh enquire to ascertain over extraction of BAJABATI BSQ -2. To determine the actual extraction volume of road metal. So, The DDM JAJPUR, Jajpur District issued a letter to ORASC vide his letter No. 6967/MM, Jajpur on dated 17.11.2025 to submit the assessment report with respect to the BAJABATI BSQ -2.

In compliance with this directive, the lease area was surveyed using Drone and DGPS. This report has been prepared by considering the previous Geological Section of the approved mining plan, and the recent Drone Survey Ortho Image (Dated-26.11.2025) in respect of Bajabati Black Stone Quarry -2.

This report has been prepared based on the Standard Operating Procedure (SOP) issued by the Director, Minor Minerals, Department of Steel & Mines, Government of Odisha, vide Letter No. DOMM-DMM-MISC-0112-2024/1080, dated 10.04.2025

2. DATA & METHODOLOGY:

Drone mapping, also known as aerial mapping or photogrammetry, is a method of creating accurate maps, models, and surveys using unmanned aerial vehicles (UAVs) equipped with cameras or sensors. The process involves several key steps:

- Mission Planning: After demarcation of GCP in the ground using RTK method, Determine the area to be mapped and drone flew over the lease area with 100 meters buffer for zone safe side. plan the flight mission, taking into account factors such as weather conditions, airspace restrictions, and flight parameters.
- i. Equipment Setup: Prepare the drone and its payload, ensuring the camera or sensor is properly calibrated and functioning correctly. Set up ground control points (GCPs) if high-precision mapping is required.
- ii. Flight Execution: The drone flies in a systematic pattern, capturing overlapping images with around 75% overlap both side and forward of the area of interest. The flight pattern can be predefined using automated flight planning software to ensure comprehensive coverage.

Data Processing & Analysis- Using Agisoft Metashape application data processed with referenced to the GCP and generated True ortho, DTM, DSM & Point Clouds.

DGPS Survey:

a) Ground Control Point:

Ground Control Points (GCPs) were established to ensure precise horizontal and vertical positioning for accurate geospatial mapping. These GCPs were strategically placed and linked to a reference network to enhance the accuracy of drone imagery processing,

The list of GCPs is given below:

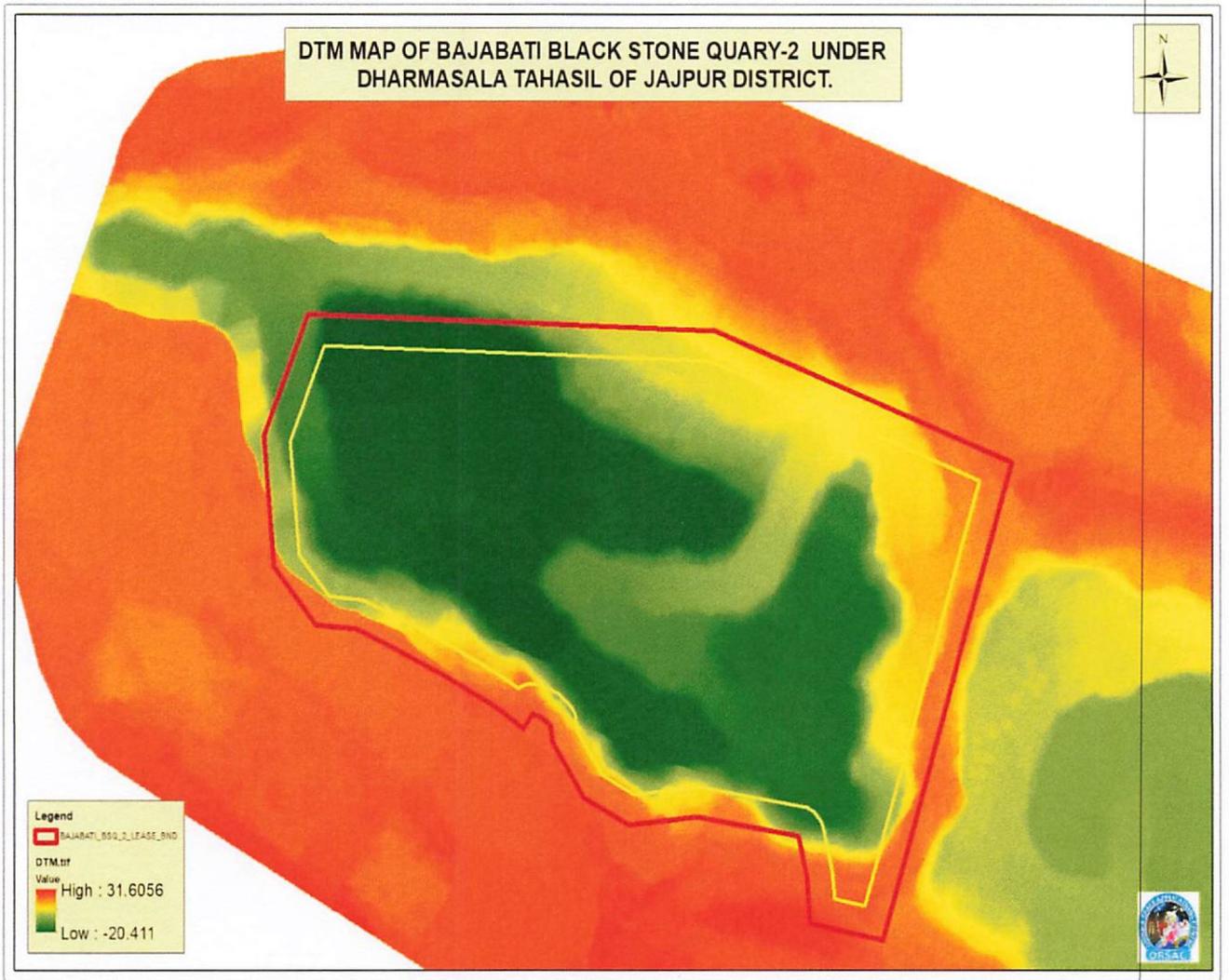
GCP used for Image Processing:

Point_Id	Easting	Northing	Elevation
DARPAN	407660.1	2287631	32.642
p-01	407346.7	2296720	8.782
p-02	407262.8	2296734	-4.616
p-03	407346.6	2296608	25.192
p-04	406977.1	2296736	20.445
p-05	407010.3	2296910	18.593
p-06	407399	2296772	17.29
p-07	407108.3	2296791	-9.345



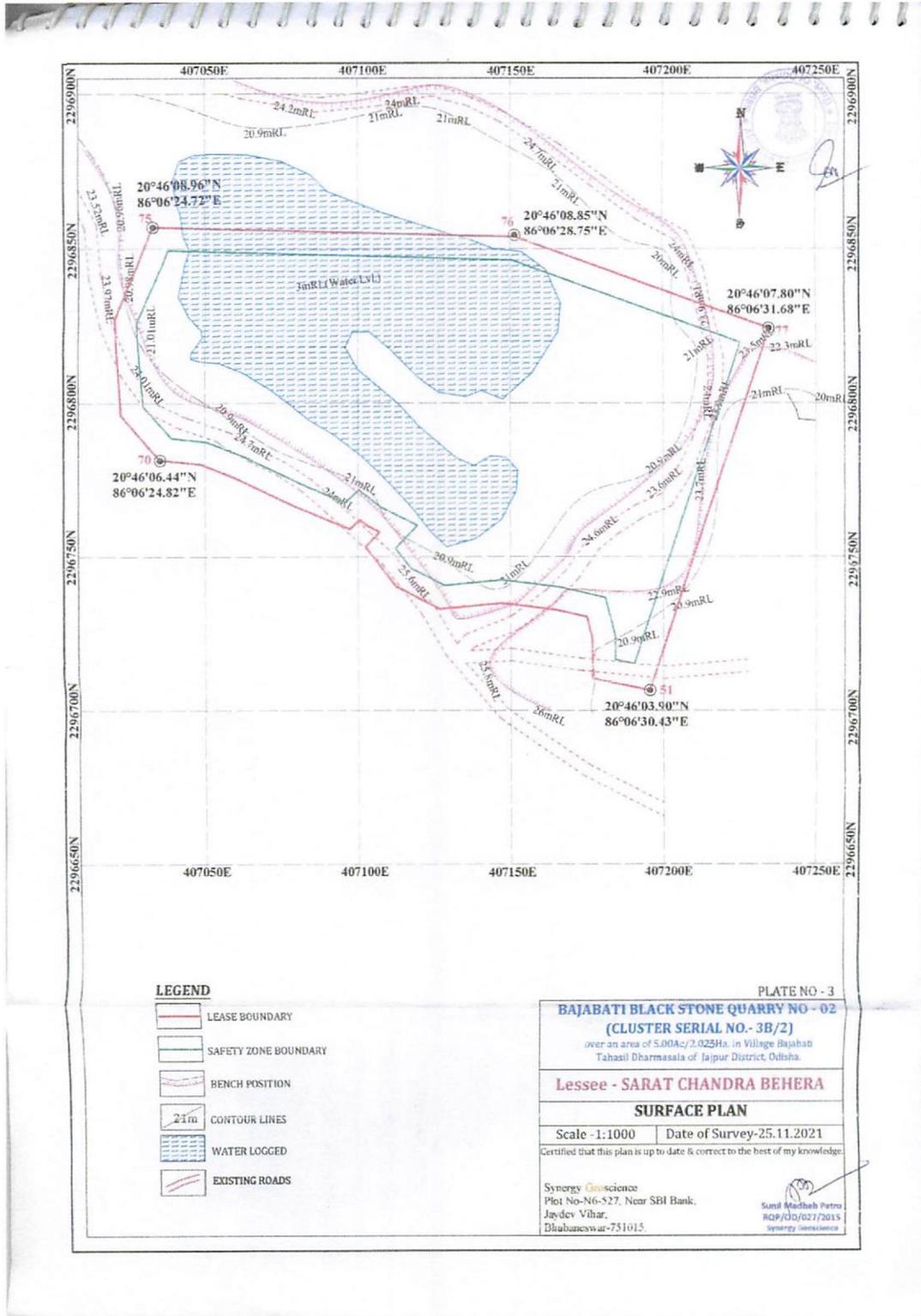
3. MAPS OF BAJABATI BLACK STONE QUARRY – 2







4. SURFACE PLAN OF BAJABATI BSQ -2 APPROVED ON 31.03.2022



7. Method of calculation

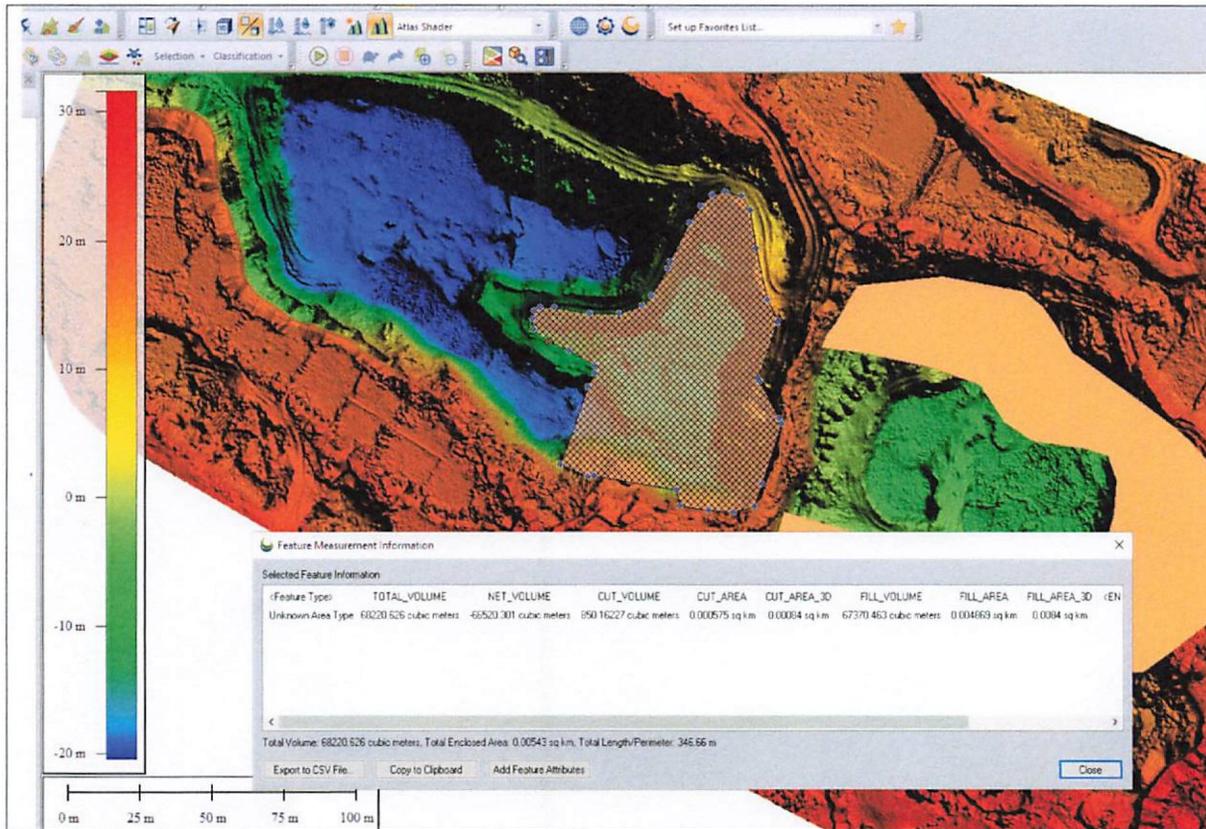
Volume estimation of black stone was carried out using heights from the approved mining plan and undisturbed heights comparing Ortho image available at ORASC of the year 2023 and 2024 and drone data (DTM) surveyed on 26.12.2025 by considering only development area and avoid water area using CUT – FILL method in Global Mapper Software.

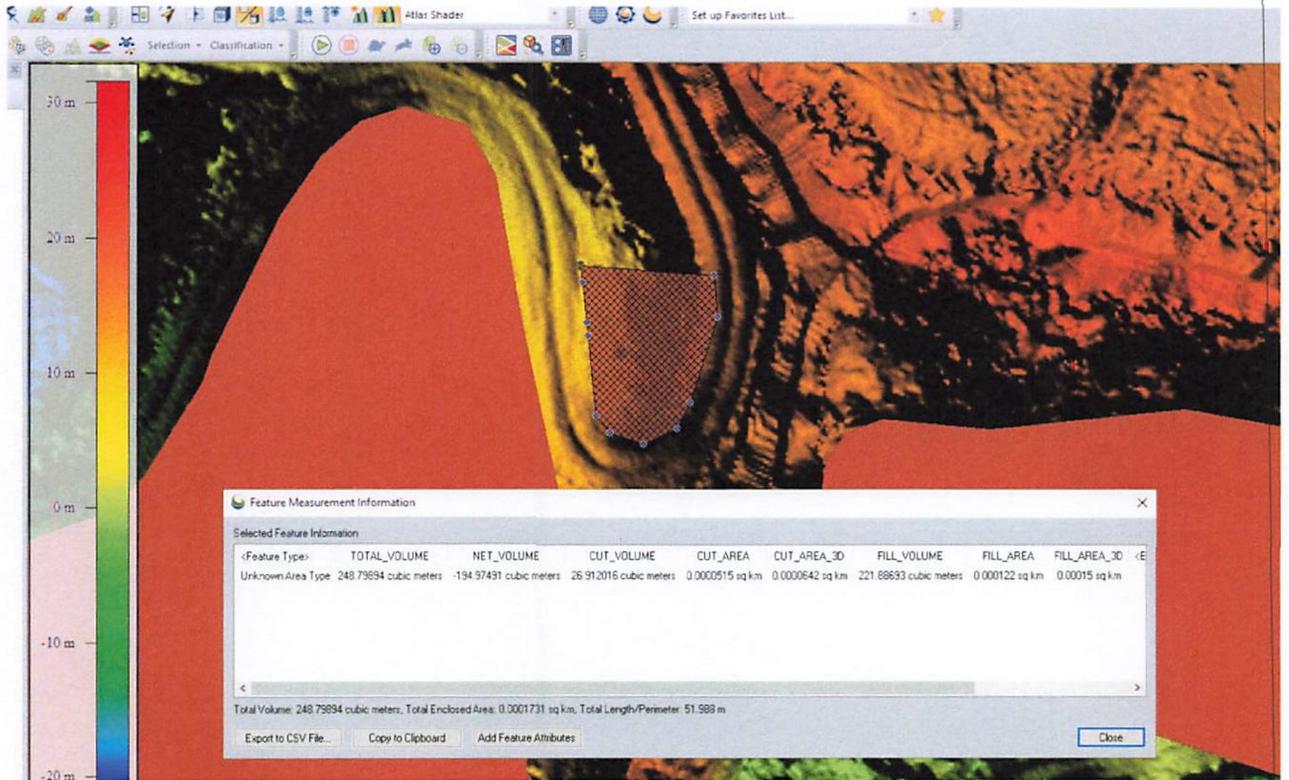
Height used on boundary for volume Estimation:

SL NO	X	Y	Elevation
1	407128.6	2296777	-10
2	407123.3	2296781	-10
3	407122.8	2296785	-9
4	407123.6	2296787	-9
5	407125.5	2296788	-9
6	407130.5	2296788	-9
7	407142.7	2296786	-6.4346
8	407152.9	2296786	-4
9	407160.9	2296789	-4
10	407164.1	2296792	-3
11	407169.8	2296801	-3
12	407170.8	2296804	-1
13	407177.3	2296817	0
14	407181.3	2296823	1
15	407185.1	2296826	2
16	407189.5	2296828	3
17	407195.4	2296826	4
18	407198.3	2296821	5
19	407200.5	2296808	8
20	407204.3	2296791	10
21	407208.3	2296784	10
22	407208	2296783	10
23	407201.1	2296764	10
24	407201.7	2296763	11
25	407208.5	2296751	10
26	407209.4	2296749	12
27	407202.5	2296729	12
28	407199.7	2296721	15
29	407192.5	2296719	14
30	407184	2296720	14
31	407174.2	2296721	12
32	407173	2296727	11
33	407144.1	2296731	11

34	407142	2296731	10
35	407132.5	2296735	10
36	407137.3	2296748	-7
37	407139.4	2296753	-10
38	407142.1	2296762	-10
39	407144.5	2296766	-10
40	407144.5	2296769	-10
41	407135.3	2296774	-11
42	407128.6	2296777	-11

SCREENSHOT OF FILL VOLUME BAJABATI BSQ- 2





8. Conclusion

- As per the Mining plan, it was observed that the 90% recoverable stone and 10% waste within the lease area.
- The total volume of material extracted (wastage + stone) is 67370.463 cubic meters.
- The total volume of extractable black stone is $(67370.463 + 221.88)$, 67592.343 – 6759.234 is 60833.109 Cubic Meters.
cubic meters.
- The volume of permissible black stone extracted from 31.03.2022 to 26.12.2025 (Date of drone survey) i.e 3 years 9 month is 53949 cubic meters.
- Total excess volume extracted in these periods **60833.109 – 53949 = 6884.109 cubic meters** (Approximately.)

S. Acharya
Acharya



ODISHA SPACE APPLICATIONS CENTRE (ORSAC)

Department of Science & Technology, Govt of Odisha

ORSAC/PR/1318/2025/ 115 Dt.- 9/01/2026.

To,

The Deputy Director of Mines (I/C)

Jajpur Circle, Jajpur

Sub: submission of depth of excavation and violation of safety zone and distance factors w.r.t Bajabati BSQ No. 6.

Ref: (1) Your Letter No. 6965, Dated 17.11.2025 Bajabati BSQ No. 6.

(2) Letter No.1080 dated on 10.04.2025 of the Director of Minor Minerals, Odisha.

Sir,

With reference to the subject and your letter cited above, you have requested to check for the depth of excavation beyond 6 meters, and drone surveyed on 26.12.2025 w.r.t. Bajabati BSQ-6 in village Bajabati under Dharmasala Tahasil of JAJPUR District, Odisha, were examined considering the *"regarding clarification on area and depth to be considered for volume consideration for minor minerals for drone survey"* issued by the Directorate of Minor Minerals, vide Letter No.1080 Dated 10.04.2025. it is stated that, for stone, depth to be considered six metres from the undisturbed lowest contour line (Lowest RL) of the lease area or extrapolated minimum contour line of the lease area. Considering the above criteria, it is observed that Bajabati BSQ- 6 have 17meter surface height but it goes up to -5 mtr.

Bajabati BSQ-6:

- 1. Yes excess mining beyond the permissible quantity**
- 2. No mining activity beyond the lease area.**
- 3. Depth of Excavation:**

In approved mining plan on 31.03.2022, the lowest surface height not demarcated due to most of the area water covered in the year 2022. By comparing ortho image of the year 2023 and 2024, the lowest undisturbed surface height is 3 meter and excavation has been done up to a depth of -3 metres from the drone survey report conducted on 26.12.2025, which implies excavation has not gone beyond 6 metres from the lowest undisturbed contour line (Lowest RL) of the lease area.

- 4. Yes Violation of safety zone.**
- 5. Distance map provided by ORSAC**

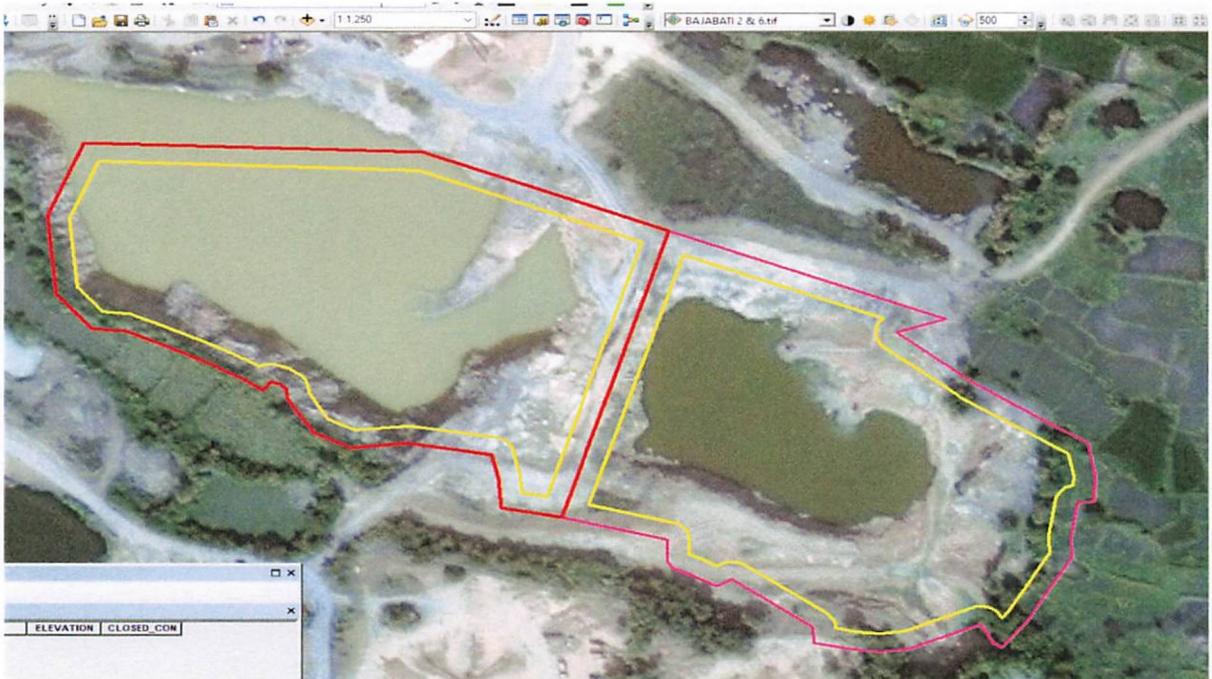
Canungo

SCIENTIST "D"
(Anil Kumar Kanungo)

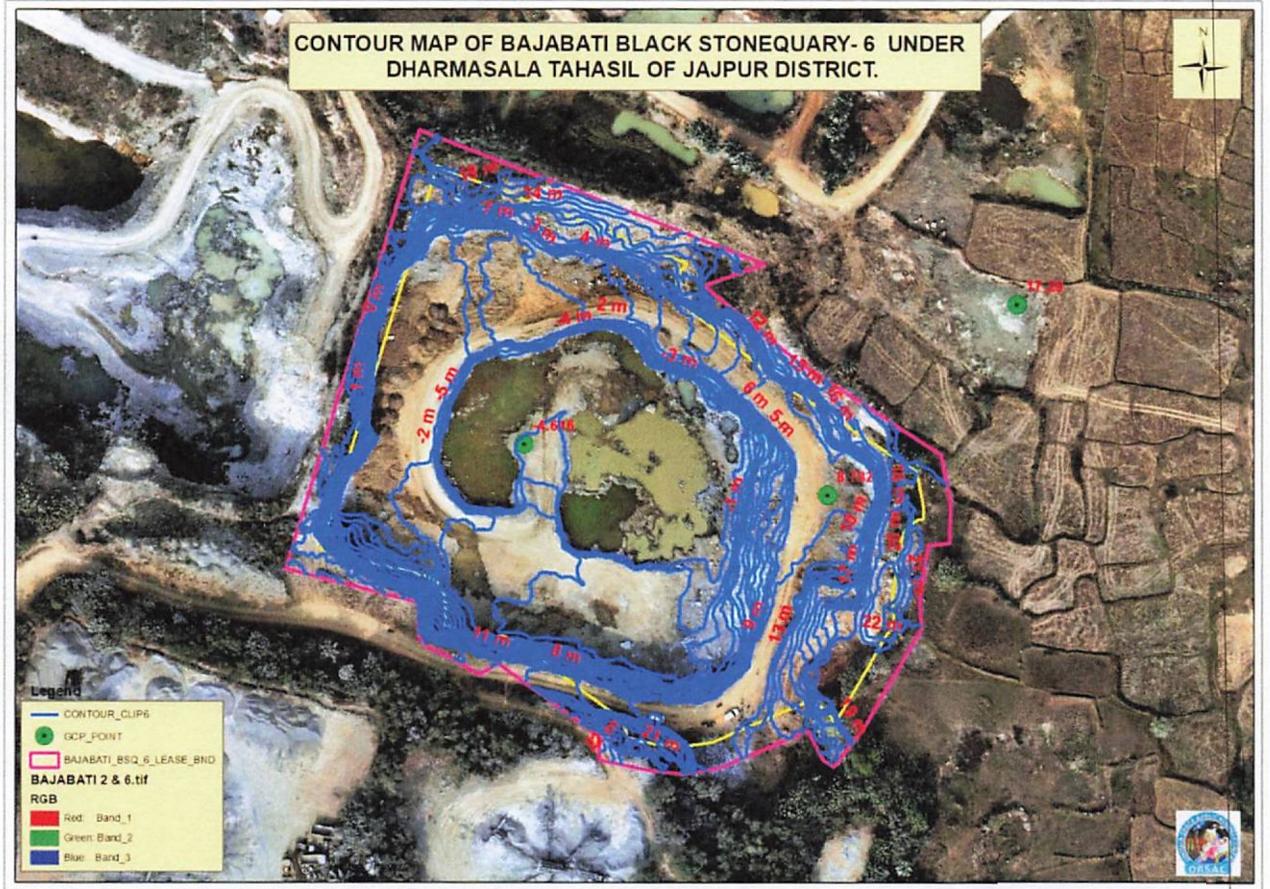
GOGGLE EARTH IMAGE December 2022



ORTHO IMAGE SEPTMBER 2023



Cevayc



G. Mohanty Chaudhary

VOLUME ASSESSMENT REPORT
OF BAJABATI BLACK STONE QUARRY - 6
OVER AN AREA OF 5 ACRES OR 2.023HA. IN VILLAGE BAJABATI
UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

Office Order NO. 6965/MM Jajpur, Dt.17.11.2025

(Date of Drone Survey: 26/12/2025)

(Use of UAV/Drone, DGPS Survey Techniques adopted)



ODISHA SPACE APPLICATIONS CENTRE (ORSAC)

(Department of Science & Technology, Government of Odisha)

CONTENTS

SL NO.	DESCRIPTION	PAGE
1.	Introduction	1
2.	Data & Methodology	2
3.	MAPS (Ortho, DTM, Contour)	4
4.	Surface plan of modified mining plan surveyed on 08.11.2024	7
5.	Method of calculation	8
6.	Conclusion	10

1. Introduction:

Bajabati BSQ - 6 over an area of 5.00Acres/ 2.023 Hect. is located in village Bajabati under Dharmasala Tahasil of Jajpur district in Odisha. The mining plan was approved on 31.03.2022.

The Hon'ble NGT has directed to conduct a fresh enquire to ascertain over extraction of BAJABATI BSQ - 6. To determine the actual extraction volume of road metal. So, The DDM JAJPUR, Jajpur District issued a letter to ORASC vide his letter No. 6967/MM, Jajpur on dated 17.11.2025 to submit the assessment report with respect to the BAJABATI BSQ -6.

In compliance with this directive, the lease area was surveyed using Drone and DGPS. This report has been prepared by considering the previous Geological Section of the approved mining plan, and the recent Drone Survey Ortho Image (Dated-26.11.2025) in respect of Bajabati Black Stone Quarry -6.

This report has been prepared based on the Standard Operating Procedure (SOP) issued by the Director, Minor Minerals, Department of Steel & Mines, Government of Odisha, vide Letter No. DOMM-DMM-MISC-0112-2024/1080, dated 10.04.2025

2. DATA & METHODOLOGY:

Drone mapping, also known as aerial mapping or photogrammetry, is a method of creating accurate maps, models, and surveys using unmanned aerial vehicles (UAVs) equipped with cameras or sensors. The process involves several key steps:

- Mission Planning: After demarcation of GCP in the ground using RTK method, Determine the area to be mapped and drone flew over the lease area with 100 meters buffer for zone safe side. plan the flight mission, taking into account factors such as weather conditions, airspace restrictions, and flight parameters.
- i. Equipment Setup: Prepare the drone and its payload, ensuring the camera or sensor is properly calibrated and functioning correctly. Set up ground control points (GCPs) if high-precision mapping is required.
- ii. Flight Execution: The drone flies in a systematic pattern, capturing overlapping images with around 75% overlap both side and forward of the area of interest. The flight pattern can be predefined using automated flight planning software to ensure comprehensive coverage.

Data Processing & Analysis- Using Agisoft Metashape application data processed with referenced to the GCP and generated True ortho, DTM, DSM & Point Clouds.

DGPS Survey:

a) Ground Control Point:

Ground Control Points (GCPs) were established to ensure precise horizontal and vertical positioning for accurate geospatial mapping. These GCPs were strategically placed and linked to a reference network to enhance the accuracy of drone imagery processing,

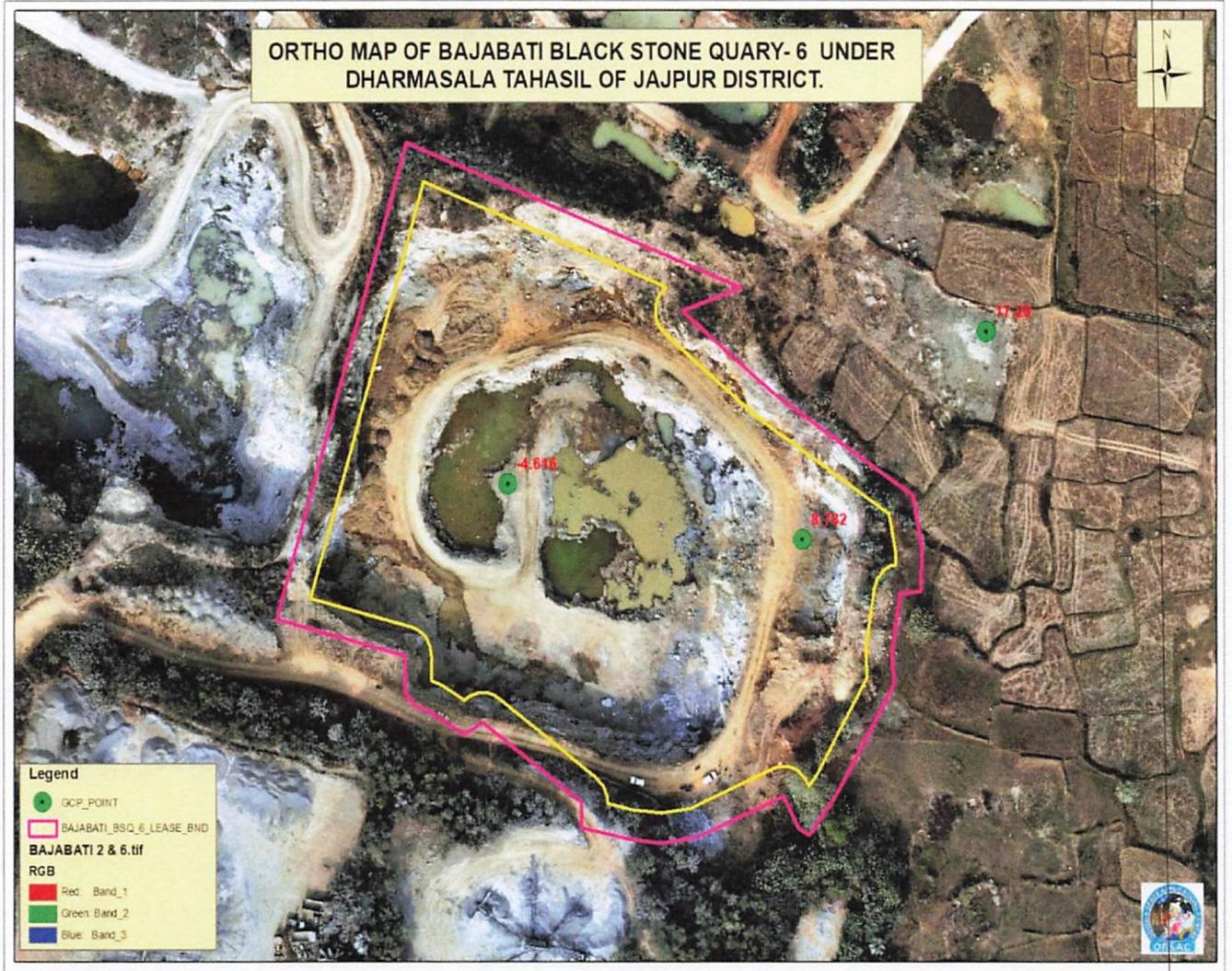
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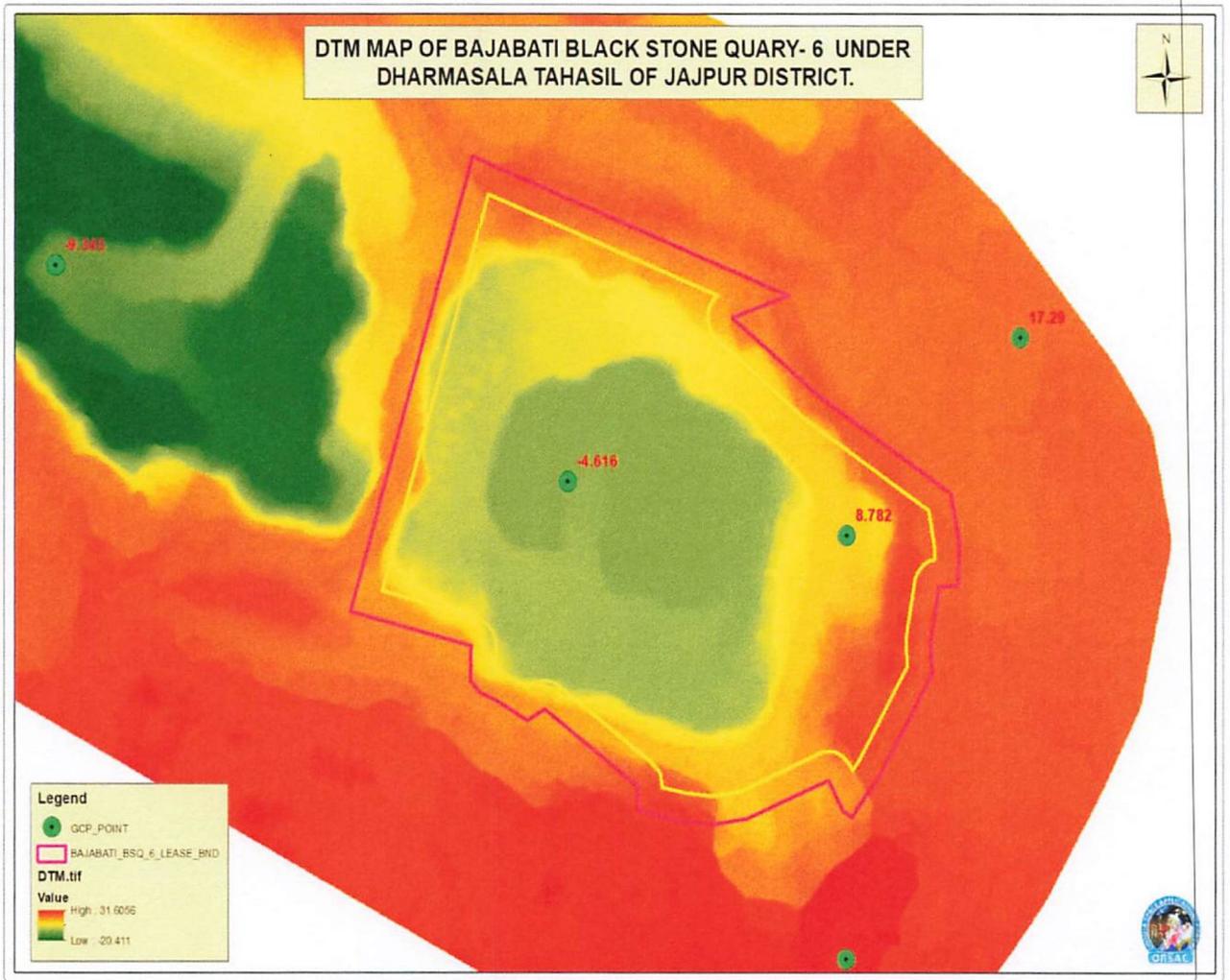
GCP used for Image Processing:

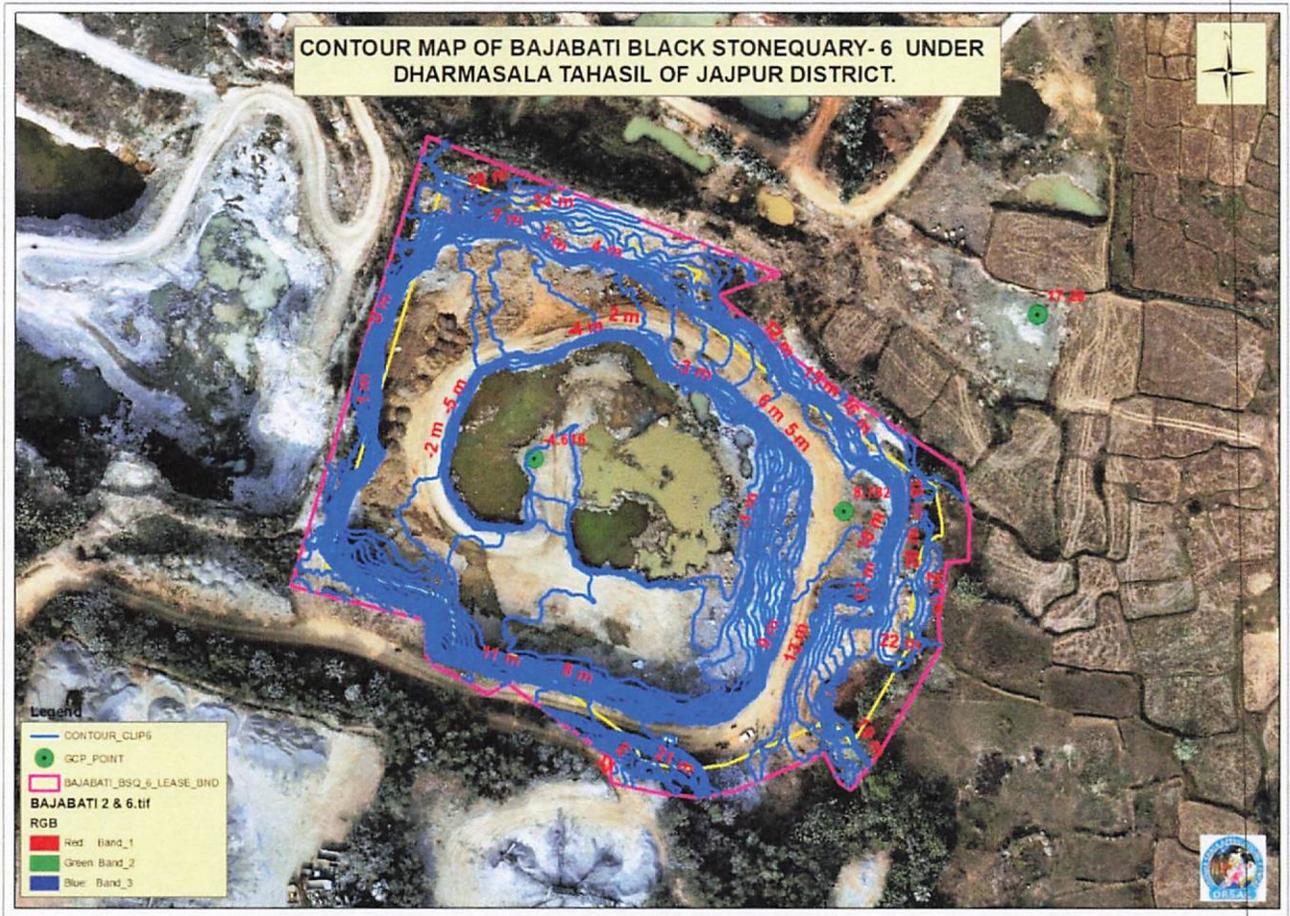
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p-06	407399	2296772	17.29
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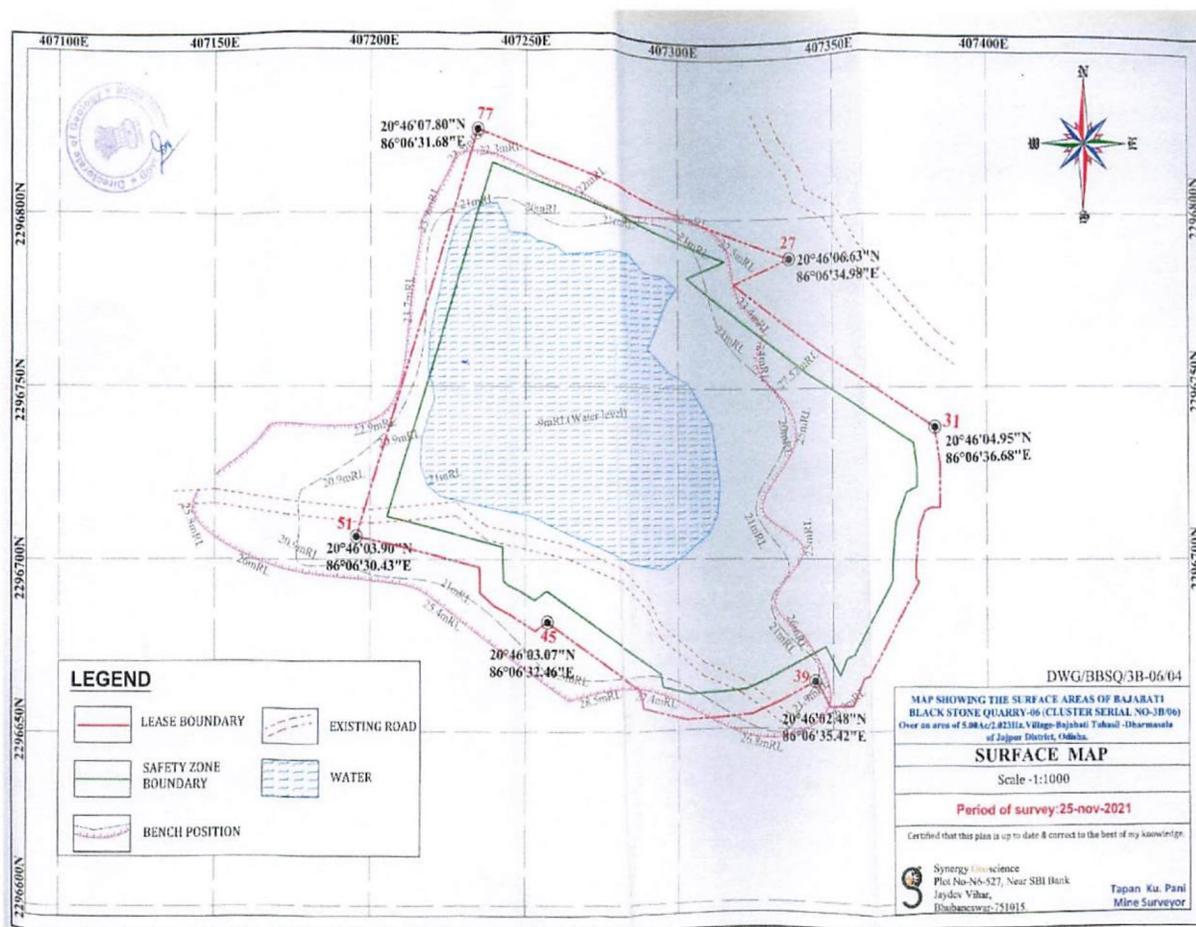
MAPS OF BAJABATI BLACK STONE QUARRY – 6







4. SURFACE PLAN OF BAJABATI BSQ -6 APPROVED ON 31.03.2022



7. Method of calculation

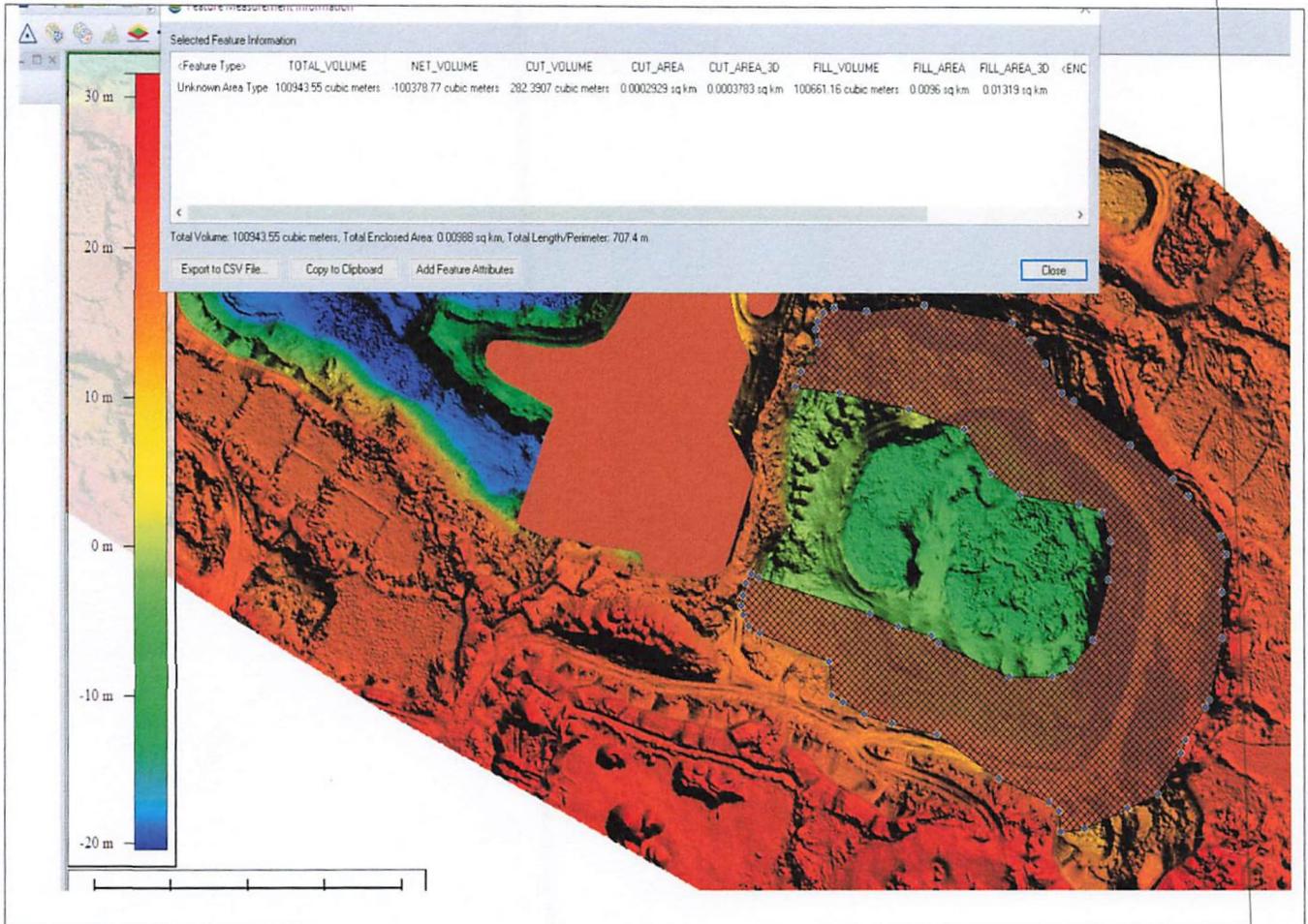
Volume estimation of black stone was carried out using heights from the approved modified mining plan and undisturbed heights comparing Ortho image available at ORASC of the year 2023 and 2024 and drone data (DTM) surveyed on 26.12.2025 by considering only excavation area and avoid water area using CUT – FILL method in Global Mapper Software.

Height used on boundary for volume Estimation:

SL. NO.	X	Y	Elevation
1	407227.9	2296783	12
2	407230.7	2296788	12
3	407229.9	2296792	13
4	407230.3	2296794	14
5	407232.2	2296797	14
6	407235.8	2296798	14
7	407246.2	2296797	16
8	407265	2296799	16
9	407293.5	2296794	16
10	407299.7	2296789	17
11	407304.4	2296782	17
12	407309.8	2296773	15
13	407313.5	2296771	20
14	407331.9	2296758	17
15	407345.7	2296748	19
16	407350.7	2296743	19
17	407361.2	2296731	20
18	407363.1	2296726	20
19	407361.6	2296715	20
20	407361.4	2296701	20
21	407357.3	2296683	20
22	407356.1	2296681	20
23	407349.3	2296672	20
24	407348	2296667	20
25	407340.6	2296656	20
26	407330.6	2296651	20
27	407316.9	2296646	14
28	407309	2296644	15
29	407308.4	2296650	14
30	407305.2	2296653	14
31	407289.1	2296660	15
32	407269.1	2296673	15
33	407254.4	2296676	13

34	407245.3	2296679	13
35	407238.5	2296682	14
36	407235	2296685	14
37	407233.9	2296694	15
38	407211.7	2296703	15
39	407207.9	2296705	15
40	407206.2	2296708	13
41	407205.6	2296711	13
42	407206.1	2296714	13
43	407207.1	2296718	13
44	407208.8	2296720	13
45	407211.3	2296719	13
46	407247.1	2296708	12
47	407256.4	2296705	12
48	407267.3	2296702	12
49	407269.6	2296700	12
50	407292.3	2296690	12
51	407306.3	2296690	12
52	407312.3	2296692	12
53	407319.6	2296701	12
54	407324.7	2296718	12
55	407325.3	2296730	12
56	407322.6	2296738	12
57	407315.1	2296741	12
58	407296	2296743	13
59	407286.5	2296749	12
60	407277.9	2296762	12
61	407260.1	2296768	12
62	407237.6	2296773	11
63	407223.1	2296775	11
64	407225	2296780	12
65	407227.9	2296783	12

SCREEN SHOT OF FILL VOLUME OF BAJABATI BSQ – 6.



8. Conclusion

- As per the Mining plan, it was observed that the 80% recoverable stone and 20% waste within the lease area.
- The total volume of material extracted (wastage + stone) is **100661.16 cubic meters**.
- The total volume of extractable black stone is (100661.16 – 20132.232) is **80528.928 cubic meters**.
- The volume of permissible black stone extracted from 31.03.2022 to 26.12.2025 (Date of drone survey) i.e. 3 years 9 month is 74,133.2 cubic meter.
- Total excess volume extracted in these periods **80528.928 – 74133.2 = 6395.728 cubic meters** (Approximately.)

S. M. Hartley Curran

**GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT
DIRECTORATE OF MINOR MINERALS**

File No. DOMM-DMM-MISC-0112-2024

1080

Date :

10/04/2025

From

Sri Turam Balei Munda,
Deputy Director (Tech-Geology)

To

The Chief Executive, ORSAC
EDALL Systems & Services Pvt. Ltd.
M/S TKS Consultancy Services
M/S Geoid Resources Pvt. Ltd.
M/S Invent Grid India Pvt. Ltd.
M/S Geo Consultants Pvt. Ltd.
M/S Neno Technical Services
M/S Areal Constructions & Geo-India Services
M/S My World Consultancy Services Pvt. Ltd.
M/S Zeotek Mining Solutions Pvt. Ltd.
M/S Marvel Geospatial Solutions Pvt. Ltd.

Sub: SOP regarding clarification on area & depth to be considered for volume computation of Minor Mineral for Drone Survey.

Madam/Sir,

In inviting a reference to the subject, I am directed to enclose herewith the approved SOP for clarification on area & depth to be considered for volume computation of Minor Mineral for Drone Survey for your kind information and necessary action.

Encl : As above

Yours faithfully,

Deputy Director (Tech-Geology)

Memo No.

1081

Date

10/04/2025

Copy forwarded to All MOs/All DDMs for information and necessary action.

Deputy Director (Tech-Geology)



293
SOP FOR VOLUME CALCULATION OF LEASED AREA WHERE DRONE SURVEY HAS BEEN CONDUCTED

✕

A) Consideration of area

- 1) The lease area to be considered as mentioned in the case record, i.e. area mentioned in work order. If any mismatching regarding area arise in the work order and DGPS map, the concerned agency may consult with Mining Officer.
- 2) For both sand and stone, volume of entire lease area to be calculated without considering safety zone and recovery factor.

B) Consideration of depth

- 1) For sand, depth to be considered 3m from the undisturbed lowest contour line (lowest RL) of the lease area or extrapolated minimum contour line of the lease area.
- 2) For stone, depth to be considered 6m from the undisturbed lowest contour line (lowest RL) of the lease area or extrapolated minimum contour line of the lease area.
- 3) Fill volume will be calculated actual material excavated from the lease area as on date of drone survey.

C) Methodology for volume calculation

- 1) The volume is to be calculated in cross sectional area method with 2m interval or less cross sectional lines and area of influence of respective cross section to be considered for calculation of volume.

Or

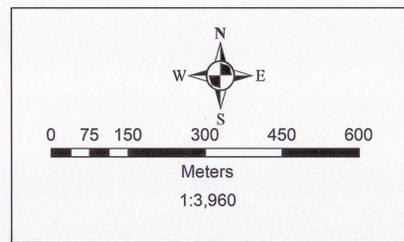
Using any relevant software (Global Mapper / AGISOFT / Virtual Surveyor/Pix4D etc) to calculate the volume directly.

- 2) Spot elevation at 1m Interval to be provided within the lease area and inside buffer area.

Director of Minor Minerals, GoO


10/4/15

JOINT DGPS MAP SHOWING DISTANCE FROM BAJABATI BSQ-2 TO KANPUR-BAJABATI RD,BAJABATI VILLAGE RD,KANPUR-GARMADHAPUR RD,IDCO RD,SNAKE BRIDGE, SCHOOL,HABITATION,CRUSHER UNIT UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT,ODISHA.



LEGEND

- PILLAR CO-ORDINATES
- QUARRY BOUNDARY
- LOCATION

ପୌଜା ବାଜବାତି
ଥାନା ଧର୍ମାସାଳା ନମ୍ବର
୮୧୧
ବର୍ତ୍ତମାନ ଧର୍ମାସାଳା
BAJABATI
Thana Dharmasala No.811
ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟ୍
ସ୍କେଲ୍ ୧:୩୯୬୦
Scale 1:3960
ସନ ୧୯୯୯-୨୦୦୦ ମସିହା
YEAR 1999-2000



DGPS SURVEYED PILLAR CO-ORDINATES FOR BAJABATI BSQ-2

POINT_ID	EASTING	NORTHING	LATITUDE	LONGITUDE
1	407233.965	2296819.978	20°46'07.79988"	86°06'31.68000"
2	407197.154	2296700.275	20°46'03.90000"	86°06'30.42972"
3	407176.361	2296704.386	20°46'04.02996"	86°06'29.71008"
4	407175.271	2296716.383	20°46'04.41984"	86°06'29.67012"
5	407173.013	2296726.541	20°46'04.74996"	86°06'29.58984"
6	407144.123	2296731.313	20°46'04.90008"	86°06'28.59012"
7	407124.737	2296729.268	20°46'04.82988"	86°06'27.92016"
8	407111.762	2296736.103	20°46'05.04984"	86°06'27.47016"
9	407102.874	2296749.988	20°46'05.49984"	86°06'27.15984"
10	407102.32	2296754.295	20°46'05.63988"	86°06'27.14004"
11	407100.017	2296756.153	20°46'05.70000"	86°06'27.06012"
12	407097.13	2296757.091	20°46'05.72988"	86°06'26.96004"
13	407094.507	2296753.416	20°46'05.61000"	86°06'26.87004"
14	407084.135	2296760.237	20°46'05.82996"	86°06'26.51004"
15	407046.932	2296778.275	20°46'06.40992"	86°06'25.22016"
16	407035.37	2296779.261	20°46'06.44016"	86°06'24.81984"
17	407023.306	2296793.778	20°46'06.90996"	86°06'24.40008"
18	407020.305	2296826.385	20°46'07.97016"	86°06'24.28992"
19	407032.907	2296856.753	20°46'08.96016"	86°06'24.72012"
20	407149.42	2296852.728	20°46'08.85000"	86°06'28.74996"

DGPS SURVEYED SOURCE AREA

SL. NO.	PLOT NO.	AREA_Ac	AREA_Ha	SOURCE NAME
1	1050P	5.15	2.09	BAJABATI BSQ-2

SL. NO.	POINT ID	EASTING	NORTHING	LATITUDE	LONGITUDE
1	KANPUR BAJABATI RD	407499.223	2296903.057	20°46'10.54968"	86°06'40.83734"
2	BAJABATI VILLAGE RD	407485.381	2296703.093	20°46'04.04333"	86°06'40.39704"
3	KANPUR GARMADHAPUR RD	407388.046	2296978.004	20°46'12.96745"	86°06'36.97833"
4	IDCO ROAD	406986.598	2296887.054	20°46'13.18974"	86°06'23.09360"
5	SNAKE BRIDGE	407031.295	2297219.899	20°46'20.77113"	86°06'24.59480"
6	NEAREST SCHOOL	407913.415	2296023.103	20°46'04.00281"	86°06'55.32757"
7	NEAREST HABITATION	407753.045	2296720.438	20°46'04.65528"	86°06'49.64967"
8	CRUSHER-1	407161.742	2296885.328	20°46'09.91256"	86°06'29.16991"
9	CRUSHER-2	407254.517	2296633.331	20°46'01.73293"	86°06'32.42631"
10	CRUSHER-3	407181.383	2296639.273	20°46'01.91306"	86°06'29.89608"

SL. NO.	LOCATION	DISTANCE FROM NEAREST PILLAR OF BAJABATI BSQ-2
1	KANPUR BAJABATI RD	FROM PILLAR NO.01- 280M
2	BAJABATI VILLAGE RD	FROM PILLAR NO.01- 284M
3	KANPUR GARMADHAPUR RD	FROM PILLAR NO.01- 226M
4	IDCO ROAD	FROM PILLAR NO.19- 138M
5	SNAKE BRIDGE	FROM PILLAR NO.19- 366M
6	NEAREST SCHOOL	FROM PILLAR NO.02- 994M
7	NEAREST HABITATION	FROM PILLAR NO.01- 530M
8	CRUSHER-1	FROM PILLAR NO.20- 34M
9	CRUSHER-2	FROM PILLAR NO.02- 89M
10	CRUSHER-3	FROM PILLAR NO.02- 63M

ODISHA SPACE APPLICATIONS CENTRE
BHUBANESWAR
MAP NO. 4512 1/2
DATE 08-01-2006
AUTHORISED SIGNATORY

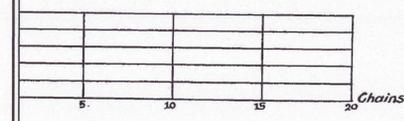


ନିର୍ଦ୍ଦେଶ:

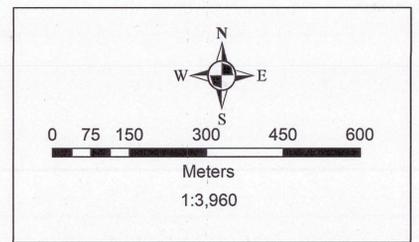
- ଭୂମି
- କାମର
- କାମର (ଅତି)
- ସାମାନ୍ୟ
- ପ୍ରତିଷ୍ଠା
- ନିର୍ମାଣ
- ବାସିନୀ

this map which has been prepared under sub-section (4) of section 13 of the Consolidation of Holdings and Prevention of Fragmentation of Land Act, 1972, in the manner as required by sub-section (2) of section 22 read with Consolidation of Holdings and Prevention of Fragmentation of Land Act, 1952.

ପ୍ରମୁଖ
Asst. Consolidation Officer
Circle-Dharmasala.

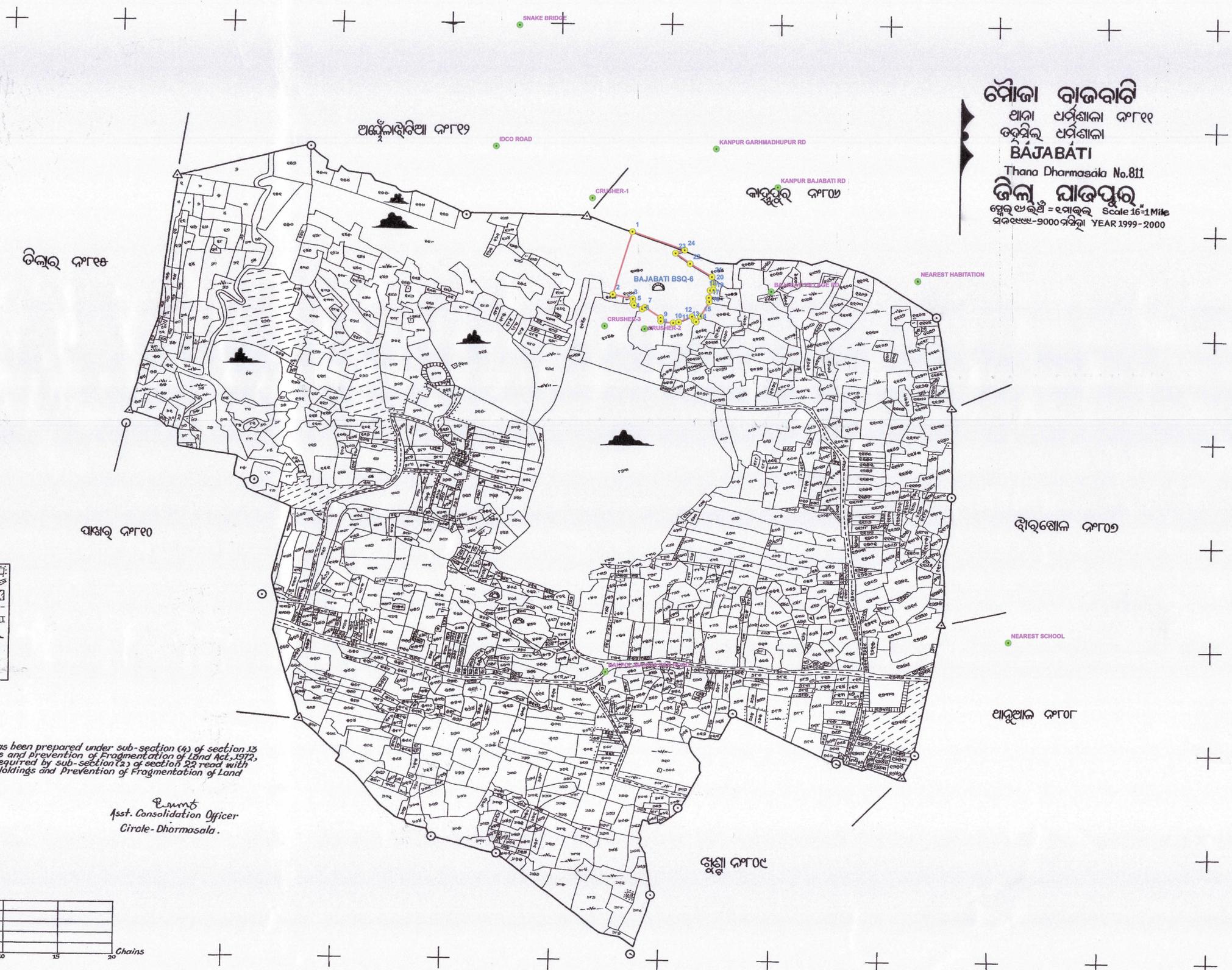


JOINT DGPS MAP SHOWING DISTANCE FROM BAJABATI BSQ-6 TO KANPUR-BAJABATI RD,BAJABATI VILLAGE RD,KANPUR-GARMADHAPUR RD,IDCO RD,SNAKE BRIDGE, SCHOOL,HABITATION,CRUSHER UNIT UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT,ODISHA.



LEGEND

- PILLAR CO-ORDINATES
- QUARRY BOUNDARY
- LOCATION



ମୌଜା ବାଜାବତି
ଥାନା ଧର୍ମାସାଳା ନାମ
ଭୂମି ପତ୍ର ନମ୍ବର
BAJABATI
Thana Dharmasala No.811
ମୂଳ ଅକ୍ଷ = ୧ମାଇଲ
ସ୍କେଲ = 1:3960
Scale 1:3960
YEAR 1999-2000

DGPS SURVEYED PILLAR CO-ORDINATES FOR BAJABATI BSQ-6

POINT_ID	EASTING	NORTHING	LATITUDE	LONGITUDE
1	407233.965	2296819.978	20°46'07.79988"	86°06'31.68000"
2	407197.154	2296700.275	20°46'03.90000"	86°06'30.42972"
3	407233.544	2296691.158	20°46'03.60984"	86°06'31.69008"
4	407233.493	2296681.934	20°46'03.30996"	86°06'31.69008"
5	407236.078	2296678.846	20°46'03.20988"	86°06'31.78008"
6	407250.496	2296671.387	20°46'02.97012"	86°06'32.28012"
7	407255.718	2296674.433	20°46'03.06984"	86°06'32.46012"
8	407283.656	2296654.294	20°46'02.42004"	86°06'33.42996"
9	407283.910	2296647.837	20°46'02.21016"	86°06'33.44004"
10	407306.733	2296644.021	20°46'02.08992"	86°06'34.22988"
11	407316.863	2296645.503	20°46'02.13996"	86°06'34.58016"
12	407341.21	2296655.822	20°46'02.48016"	86°06'35.42004"
13	407345.503	2296647.805	20°46'02.21988"	86°06'35.57016"
14	407348.385	2296645.944	20°46'02.16012"	86°06'35.66988"
15	407356.831	2296656.966	20°46'02.52012"	86°06'35.96004"
16	407372.595	2296683.935	20°46'03.39996"	86°06'36.50004"
17	407372.061	2296691.932	20°46'03.65988"	86°06'36.47988"
18	407374.455	2296706.676	20°46'04.14012"	86°06'36.56016"
19	407380.242	2296707.259	20°46'04.15992"	86°06'36.75996"
20	407380.592	2296718.326	20°46'04.51992"	86°06'36.77004"
21	407378.062	2296731.560	20°46'04.95012"	86°06'36.68004"
22	407338.586	2296756.989	20°46'05.76984"	86°06'35.30988"
23	407312.386	2296777.732	20°46'06.44016"	86°06'34.40016"
24	407329.190	2296783.481	20°46'06.62988"	86°06'34.98012"

DGPS SURVEYED SOURCE AREA

SL. NO.	PLOT NO.	AREA_Ac	AREA_Ha	SOURCE NAME
1	1050P	4.95	2.00	BAJABATI BSQ-6

SL. NO.	POINT ID	EASTING	NORTHING	LATITUDE	LONGITUDE
1	KANPUR BAJABATI RD	407499.223	2296903.057	20°46'10.54968"	86°06'40.83734"
2	BAJABATI VILLAGE RD	407485.391	2296703.093	20°46'04.04333"	86°06'40.39704"
3	KANPUR GARMADHAPUR RD	407388.046	2296778.004	20°46'12.96745"	86°06'36.97833"
4	IDCO ROAD	406986.598	2296887.054	20°46'13.18974"	86°06'23.09380"
5	SNAKE BRIDGE	407031.295	2297219.899	20°46'20.77113"	86°06'24.59480"
6	NEAREST SCHOOL	407913.415	2296023.103	20°45'42.00281"	86°06'55.32757"
7	NEAREST HABITATION	407753.045	2296720.438	20°46'04.65528"	86°06'49.64967"
8	CRUSHER-1	407161.742	2296885.328	20°46'09.91256"	86°06'29.16991"
9	CRUSHER-2	407254.517	2296633.331	20°46'01.73293"	86°06'32.42631"
10	CRUSHER-3	407181.383	2296639.273	20°46'01.91306"	86°06'29.89608"

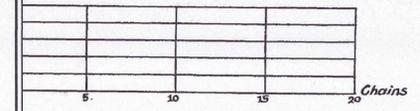
SL. NO.	LOCATION	DISTANCE FROM NEAREST PILLAR OF BAJABATI BSQ-6
1	KANPUR BAJABATI RD	FROM PILLAR NO.24- 207M
2	BAJABATI VILLAGE RD	FROM PILLAR NO.19- 105M
3	KANPUR GARMADHAPUR RD	FROM PILLAR NO.24- 203M
4	IDCO ROAD	FROM PILLAR NO.01- 302M
5	SNAKE BRIDGE	FROM PILLAR NO.01- 452M
6	NEAREST SCHOOL	FROM PILLAR NO.14- 842M
7	NEAREST HABITATION	FROM PILLAR NO.19- 374M
8	CRUSHER-1	FROM PILLAR NO.01- 97M
9	CRUSHER-2	FROM PILLAR NO.09- 33M
10	CRUSHER-3	FROM PILLAR NO.02- 63M

ନିକଟତମ ବିଦ୍ୟାଳୟ

- ବିଦ୍ୟାଳୟ
- ଗାଁ
- ସରକାରୀ
- ପ୍ରାଥମିକ
- ଉଚ୍ଚ ମାଧ୍ୟମିକ
- ପିଲା
- ଅଧ୍ୟାପକ
- ବିଭାଗ
- ବାସ

this map which has been prepared under sub-section (4) of section 13 of the Consolidation of Holdings and Prevention of Fragmentation of Land Act, 1972, in the manner as required by sub-section (2) of section 22 read with Consolidation of Holdings and Prevention of Fragmentation of Land Act, 1959.

Prant
Asst. Consolidation Officer
Circle- Dharmasala.



ODISHA SPACE APPLICATIONS CENTRE
BHUBANESWAR
DATE: 15.12.11
TIME: 08:21:00 AM
AUTHORISED SIGNATORY



E mail : rospcb.kalinganagar@ospcbboard.orgWebsite: www.ospcbboard.org

Tel: 0672-6296155

**REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA**

[Department of Forest, Environment and Climate Change, Government of Odisha]
At- Dhabalagiri, Near OMC Office, J.K Road, Po: Ferro Chrome Plant, Jajpur
Dist- Jajpur-755020, Odisha, India

No. 3644 / Legal / 157Date 06-12-2025

By Regd. Post/E-Mail

To,

The Collector & District Magistrate
Jajpur District, Odisha

Sub: Analysis Report of Quarry Pit Water Of M/S. Bajabati Stone Quarry No. 02 & M/S. Bajabati Stone Quarry No. 06 & Ground Water Near Quarry of Bajabati, Tehsil: Dharamsala, Jajpur, Odisha -reg.

Ref: Test Reports of surface water & bore well water samples collected from Quarry pit of M/s Bajabati BSQ 02 & 06 vide Central laboratory letter no. 21032 Dtd. 27.11.2025.

Sir,

In inviting a reference to the above cited subject, In Pursuant to The Order Dated 25.09.2025 Passed in O.A No.180/2025 & Order Dated 08.10.2025 Passed In O.A No.183/2025 of The Hon'ble National Green Tribunal and Subsequent Order No.15751, Dated 04.11.2025 of The Collector & District Magistrate, Jajpur; water samples were taken from Quarry Pit of M/S. Bajabati Stone Quarry No. 02, Quarry Pit of M/S. Bajabati Stone Quarry No. 06 and ground water sample was taken from borewell near quarry of M/S. Bajabati BSQ No. 02. The water samples has been sent to central laboratory to ascertain the quality of water. From the test report it's revealed that the pH is slightly higher in quarry pit of M/S. Bajabati Stone Quarry No. 02 i.e., 8.6 and all other parameters for surface water and heavy metal parameters are within the Board's permissible standards (**Copy of the Test report is enclosed**). Water sample taken from borewell water revealed that turbidity is higher than the permissible limit i.e., 11 NTU and all other parameters for ground water and

heavy metal parameters are well within the Board's permissible standards
(Copy of the Test report is enclosed).

This is for your kind information & necessary action.

Yours faithfully,

Enclosed: As Above

M. M. Sahar
05/12/22

REGIONAL OFFICER

Memo no. 3645 / Dtd. 06-12-2025

Copy forwarded The Tahasildar, Dharmasala, Jajpur for information and necessary action.

M. M. Sahar
05/12/22

REGIONAL OFFICER

Memo no. 3646 / Dtd. 06-12-2025

Copy forwarded The Deputy Director of Mines (Minor Mineral), Jajpur Circle, Jajpur for information and necessary action.

M. M. Sahar
05/12/22

REGIONAL OFFICER



FAX : 2562822/2560955
 TEL : 2564033/2563294
 EPABX : 2561909/2562847
 E-mail : paribesh1@ospcboard.org
 Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
 Bhubaneswar - 751 012
 (CENTRAL LABORATORY)

No. 21032 /

VI-SC (LEM) Misc- 38/2025-26

Dt. 27.11.2025

To

The Regional Officer
 State Pollution Control Board, Odisha,
 Kalinga Nagar

*for sent to
 DDM min. in Chem. Lab.
 A.E. (Lab.)
 29/11/25*

Sub: Test Reports of surface water & bore well water samples collected from Quarry pit of
 M/s Bajabati BSQ 02 & 06 - reg.

Ref: Your letter No. 3421 / (Lab.- 07) dt.13.11.2025

Sir,

With reference to the above cited letter, please find enclosed herewith the test reports of
 surface water & bore well water samples submitted to the Central Laboratory on dt.13.11.2025 by
 your office, collected from Quarry pit of M/s Bajabati BSQ 02 & 06, Kalinga Nagar.

- Encl : (i) OS/727/11/2025 (For NABL Scope parameter)
 (ii) OS/728/11/2025 (For NABL Non-scope parameter)
 (iii) OS/729/11/2025 (For NABL Scope parameter)
 (iv) OS/730/11/2025 (For NABL Non-scope parameter)

Yours faithfully,

M. Shakti Kumar
 29/11/25
 OSD-cum- Chief Env. Scientist (Lab.)

o/c



CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA
 Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
 Bhubaneswar - 751 024
 E-mail: centrallab@ospboard.org



TEST REPORT

Page 1 of 2

1. ULR No. : TC127402500001169F
 2 (i). Report No. : OS/ 727 /11/2025
 3 (i) Date : 27.11.2025
 2(ii). Amendment No :
 3(ii) Amendment Date :
 4. Sample Submitted By : Sri Dushasan Malik, Field Attendant.
 (Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar
 (On behalf of Regional Officer, Kalinga Nagar)
 5. Reference Letter No. : 3421 / (Lab.- 07) dt 13.11.2025
 6. Date of sample receipt : 13.11.2025
 7. Sample Description:
 (i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Surface water
 (Biological testing/ (Water/ Pollution and Environment) (Surface Water/ Ground Water/ Drinking
 Chemical testing) Water/ Wastewater / Effluent)
 8. Analysis Starting Date-Analysis Completion Date : 13.11.2025 – 25.11.2025
 9. If uncertainty is desired by Customer : No
 10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits * (Applicable for Sl. No. Others/Nov -25/SW/ 2193 & Others/Nov -25/ SW/ 2194)	Test Method	Surface water samples collected from M/s Bajabati BSQ 06 & 02	
				Others/ Nov -25/SW/ 2193	Others/ Nov -25/SW/ 2194
				Sample taken from quarry pit of M/s Bajabati BSQ - 06	Sample taken from quarry pit of M/s Bajabati BSQ - 02
Results					
1.	pH	6.5 - 8.5	4500-H-B. APHA, 23 rd Edn., 2017	8.5	8.6
2.	Turbidity (Turb), NTU	-	2130 B. APHA, 23 rd Edn., 2017	45.0	21.0
3.	Total Dissolved Solids (TDS), mg/L	1500, max	2540 C. APHA, 23 rd Edn., 2017	248.0	232.0
4.	Total Hardness (TH), as CaCO ₃ mg/L	-	2340 C. APHA, 23 rd Edn., 2017	188.0	156.0
5.	Calcium (as Ca), mg/L	-	3500-Ca-B. APHA, 23 rd Edn., 2017	51.30	38.48
6.	Magnesium (as Mg), mg/L	-	3500-Mg-B. APHA, 23 rd Edn., 2017	14.58	14.58
7.	Total Alkalinity as CaCO ₃ (T. Alka), mg/L	-	2320 B. APHA, 23 rd Edn., 2017	164.0	188.0
8.	Ammonical Nitrogen as N (NH ₃ -N), mg/L	-	4500-NH-B followed by 4500-NH-C. APHA, 23 rd Edn., 2017	0.56	0.56
9.	Chloride (Cl ⁻), mg/L	600, max	4500-Cl-B. APHA, 23 rd Edn., 2017	16.0	8.0
10.	Nitrate (as NO ₃), mg/L	50, max	4500-NO ₃ -E. APHA, 23 rd Edn., 2017	1.732	1.586
11.	Sulphate (SO ₄ ²⁻), mg/L	400, max	4500-SO ₄ ²⁻ -E. APHA, 23 rd Edn., 2017	42.83	38.69
12.	Fluoride (F ⁻) mg/L	1.5, max	4500-F-C. APHA, 23 rd Edn., 2017	0.25	1.42
13.	Iron (Fe), mg/L	50, max	3500-Fe-B. APHA, 23 rd Edn., 2017	0.574	0.540

* Tolerance limit for inland surface water subject to pollution (IS : 2296 -1982), for Class 'C' (Drinking water source with conventional treatment followed by disinfection)

Smita Nayak
 27/11/25
 Authorised Signatory
 (Chemical Testing)
 (Water/ Wastewater)
 (Mrs. Smita Nayak)
 (Asst. Env. Scientist)

N. Niranjan Mallick
 27/11/25
 Board Analyst
 (Sri Niranjan Mallick)
 (OSD-cum- Chief Env. Scientist)

(Cont.)



300
CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA
 Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
 Bhubaneswar - 751 024
 E-mail: centrallab@ospcboard.org

OSPCB/CNL/F0718

55



TEST REPORT

Page 2 of 2

- | | |
|--------------------------------------|-------------------------------|
| 1. ULR No. : TC127402500001169F | |
| 2 (i). Report No. : OS/ 727 /11/2025 | 2(ii). Amendment No : |
| 3 (i). Date : 27.11.2025 | 3(ii). Amendment Date : |

11. Deviation from Test Method, if any : No
 12. If Sampling Conducted by the Central Laboratory, Yes/ No - No
 If Yes,

- | | |
|--|-------------------|
| (a) Date of Sampling : | (b) Method Used : |
| (c) Name of Sampler with Designation : | |

-----End of Test Report-----

Smita Nayak
 27/11/25
Authorised Signatory
 (Chemical Testing)
 (Water/ Wastewater)
 (Mrs Smita Nayak)
 (Asst Env. Scientist)

Sri Niranjana Mallick
 27/11/25
Board Analyst
 (Sri Niranjana Mallick)
 (OSD-cum- Chief Env. Scientist)

- Note :**
- (i) The results stated above relate only to the items tested.
 - (ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.
 - (iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.
 - (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.
 - (v) Opinion, Interpretation, Conformance will be provided only on the customer request.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar – 751 012, FAX : 2562822/2560955
 TEL : 2564033/2563294 EPABX : 2561909/2562847 . E-mail : paribesh1@ospcboard.org Website : www.ospcboard.org



301 CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024
E-mail: centrallab@ospcboard.org

TEST REPORT

Page 1 of 1

1. ULR No. : -----
- 2 (i). Report No. : OS/728/11/2025
- 2(ii). Amendment No : ---
- 3 (i) Date of issue : 27.11.2025
- 3(ii). Amendment Date : ---
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar,
(On behalf of Regional Officer, SPCB, Odisha, Kalinga Nagar)
5. Reference Letter No. : 3421 / (Lab.- 07) dt.13.11.2025
6. Date of sample receipt : 13.11.2025
7. Sample Description :
 - (i) Discipline : Chemical Testing (ii) Group : Water (iii) Sub Group : Surface water
 - (Biological Testing, (Water/ Pollution and Environment) (Surface water/ Ground water/ Drinking water /
Chemical testing) Wastewater / Effluent)
8. Analysis Starting Date-Analysis Completion Date : 13.11.2025 – 25.11.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :
(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits *	Test Method	Surface water samples collected from M/s Bajabati BSQ 06 & 02	
				Others/Nov -25/SW/ 2193	Others/Nov -25/SW/ 2194
		(Applicable for Sl. No. Others/Nov-25/ SW /2193 & Others/Nov- 25/SW/ 2194)		Sample taken from quarry pit of M/s Bajabati BSQ – 06	Sample taken from quarry pit of M/s Bajabati BSQ – 02
				Result	
1.	Copper (Cu), mg/L	1.5, max	3111A, APHA, 23 rd Fdn., 2017	0.008	0.006
2.	Cadmium (Cd), mg/L	0.01, max		0.0004	0.0006
3.	Lead (Pb), mg/L	0.1, max		0.009	0.009
4.	Nickel (Ni), mg/L	-		0.006	0.006
5.	Zinc (Zn), mg/L	15, max		0.021	0.014

* Tolerance limit for inland surface water subject to pollution (IS : 2296–1982), for Class 'C' (Drinking water source with conventional treatment followed by disinfection)

11. Deviation from Test Method , if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No. No
If Yes,
(a) Date of Sampling : (b) Method Used :
(c) Name of Sampler with Designation :

-----End of Test Report-----

Smita Nayak
27/11/25
Authorized Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs. Smita Nayak)
(Asst. Env. Scientist)

Niranjan Mallick
29/11/25
Board Analyst
(Sri Niranjan Mallick)
(OSD-cum- Chief Env. Scientist)

Note :

- (i) The results stated above relate only to the items tested.
- (ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.
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- (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.
- (v) Opinion, Interpretation, Conformance will be provided only on the customer request.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012. FAX : 2562822/2560955
TEL : 2564033/2563294 EPABX : 2561909/2562847, E-mail : paribesh1@ospcboard.org Website : www.ospcboard.org



302
CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA
 Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
 Bhubaneswar - 751 024
 E-mail: centrallab@ospcboard.org

OSPCB/CNL/F0718



TEST REPORT

Page 1 of 2

1. ULR No. : TC127402500001170F
- 2 (i). Report No. : OS/ 729 /11/2025
- 2(ii). Amendment No :
- 3 (i) Date : 27.11.2025
- 3(ii) Amendment Date :
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant
 (Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar
 (On behalf of Regional Officer, Kalinga Nagar)
5. Reference Letter No. : 3421 / (Lab - 07) dt.13.11.2025
6. Date of sample receipt : 13.11.2025
7. Sample Description:
 (i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Ground water
 (Biological testing/ (Water/ Pollution and Environment) (Surface Water/ Ground Water/ Drinking
 Chemical testing) Water/ Wastewater / Effluent)
8. Analysis Starting Date-Analysis Completion Date : 13.11.2025 – 25.11.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Bore well water sample collected from M/s Bajabati BSQ - 02
		IS 10500: 2012 *			
		Requirement (Acceptable limit)	Permissible limit in the absence of alternate source		Others/ Nov - 25/ GW/ 2195
					Sample taken from bore well near quarry pit of M/s Bajabati BSQ - 02
					Results
1.	pH	6.5 - 8.5	No relaxation	4500-H-B, APHA, 23 rd Edn., 2017	7.5
2.	Turbidity (Turb), NTU	1, max	5, max	2130 B, APHA, 23 rd Edn., 2017	11.0
3.	Total Dissolved Solids (TDS), mg/L	500, max	2000, max	2540 C, APHA, 23 rd Edn., 2017	364.0
4.	Total Hardness (TH), as CaCO ₃ , mg/L	200, max	600, max	2340 C, APHA, 23 rd Edn., 2017	228.0
5.	Calcium (as Ca), mg/L	75, max	200, max	3500-Ca-B, APHA, 23 rd Edn., 2017	59.32
6.	Magnesium (as Mg), mg/L	30, max	100, max	3500-Mg-B, APHA, 23 rd Edn., 2017	19.44
7.	Total Alkalinity as CaCO ₃ (T. Alka), mg/L	200, max	600, max	2320 B, APHA, 23 rd Edn., 2017	356.0
8.	Chloride (Cl ⁻), mg/L	250, max	1000, max	4500(Cl ⁻)-B, APHA, 23 rd Edn., 2017	10.0
9.	Nitrate (as NO ₃), mg/L	45	No relaxation	4500-NO ₃ ⁻ -E, APHA, 23 rd Edn., 2017	1.426
10.	Sulphate (SO ₄ ²⁻), mg/L	200, max	400, max	4500-SO ₄ ²⁻ -E, APHA, 23 rd Edn., 2017	25.25
11.	Fluoride (F ⁻) mg/L	1.0, max	1.5, max	4500-F-C, APHA, 23 rd Edn., 2017	0.83
12.	Iron (Fe), mg/L	1.0	No relaxation	3500 Fe-B, APHA, 23 rd Edn., 2017	0.827

* Drinking water specification, IS 10500 : 2012 and it's amendments.

Smita Nayak
 23/11/25
 Authorised Signatory
 (Chemical Testing)
 (Water/ Wastewater)
 (Mrs. Smita Nayak)
 (Asst Env. Scientist)

Sri Niranjan Mallick
 27/11/25
 Board Analyst
 (Sri Niranjan Mallick)
 (OSD-cum- Chief Env. Scientist)

(Cont.)



CENTRAL LABORATORY

STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcboard.org



TC-12740

TEST REPORT

Page 2 of 2

1. ULR No. : TC127402500001170F
2 (i). Report No. : OS/ 729 /11/2025
3 (i) Date : 27.11.2025

2(ii). Amendment No :
3(ii) Amendment Date :

11. Deviation from Test Method , if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No - No
If Yes,

(a) Date of Sampling : (b) Method Used :
(c) Name of Sampler with Designation :

-----End of Test Report-----

Smita Nayak
27/11/25
Authorised Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs. Smita Nayak)
(Asst. Env. Scientist)

Sri Niranjan Mallick
27/11/25
Board Analyst
(Sri Niranjan Mallick)
(OSD-cum- Chief Env. Scientist)

Note :

- (i) The results stated above relate only to the items tested.
- (ii) This report shall not be reproduced in full or in part without written approval from the in-charge of the Central Laboratory.
- (iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.
- (iv) The Test item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.
- (v) Opinion, Interpretation, Conformance will be provided only on the customer request.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012. FAX : 2562822/2560955
TEL : 2564033/2563294 EPABX : 2561909/2562847 . E-mail : paribesh1@ospcboard.org Website : www.ospcboard.org



80

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@od.gov.in

Letter No. 248 /MM, Jajpur/ Date 12-01-2026

From,

Mining Officer,
Jajpur District.

To

Sri Sarat Chandra Behera,
Lessee of Bajabati BSQ No.2.
At-Khunata, PS-Dharmasala, Dist-Jajpur,

Sub: Show-cause notice for excess mining beyond the permissible limit and violation of safety zone w.r.t Bajabati BSQ No.2.

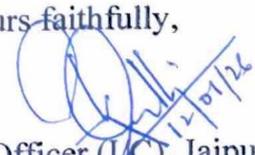
Sir,

With reference to the cited above, I am to say that, the DGPS and Drone survey conducted on 26.12.2025 w.r.t Bajabati BSQ No.2 reveals a total of 60833.109 Cu m of black stone has been extracted within the period from **31.03.2022** (date of approval of Mining Plan) to **26.12.2025** (date of survey). However, the volume of permissible stone extracted within the said period is 53949 Cu m, indicating excess mining of **6884.109 Cu m** beyond the permitted limit. Further, the survey reveals **violation of safety zone**.

In view of the above violations, you are hereby directed to show-cause within seven days, as to why action as deem proper under OMMC Rules, 2016 & Amendments thereof shall not be taken against you including imposition of penalty.

In the event of non-compliance with the above order within the stipulated time period, the Competent Authority shall be at liberty to take a decision on its own merits.

Yours faithfully,


Mining Officer (I/C), Jajpur

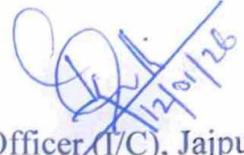
Memo No. 249, M.M, Jajpur, Date. 12-01-2026

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


Mining Officer (I/C), Jajpur

Memo No. 250, M.M, Jajpur, Date. 12-01-2026 /

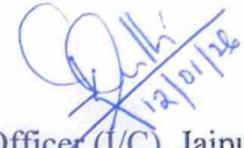
Copy submitted to the Regional Officer, SPCB, Kalinganagar for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur

Memo No. 251, M.M, Jajpur, Date. 12-01-2026 /

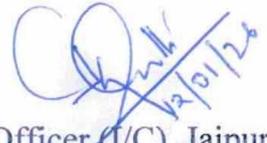
Copy submitted to the Member Secretary, SEIAA, Odisha for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur

Memo No. 252, M.M, Jajpur, Date. 12-01-2026 /

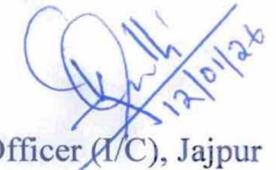
Copy submitted to the Collector & D.M, Jajpur for favour of kind information.



Mining Officer (I/C), Jajpur

Memo No. 253, M.M, Jajpur, Date. 12-01-2026 /

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.



Mining Officer (I/C), Jajpur



8

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E-mail: ddmjajpur.mm@od.gov.in

Letter No. 254 /MM, Jajpur/ Date 12-01-2026

From,

Mining Officer,
Jajpur District.

To

Sri Samarendra Nayak,
Lessee of Bajabati BSQ No.6.
S/o-Prafulla Chandra Nayak,
At-Kantamalia, PO-Thanual, PS-Dharmasala, Dist-Jajpur,

Sub: Show-cause notice for excess mining beyond the permissible limit and violation of safety zone w.r.t Bajabati BSQ No.6.

Sir,

With reference to the cited above, I am to say that, the DGPS and Drone survey conducted on 26.12.2025 w.r.t Bajabati BSQ No.6 reveals a total of 80528.928 Cu m of black stone has been extracted within the period from **31.03.2022** (date of approval of Mining Plan) to **26.12.2025** (date of survey). However, the volume of permissible stone extracted within the said period is 74132.2 Cu m, indicating excess mining of **6395.728 Cu m** beyond the permitted limit. Further, the survey reveals **violation of safety zone**.

In view of the above violations, you are hereby directed to show-cause within seven days, as to why action as deem proper under OMMC Rules, 2016 & Amendments thereof shall not be taken against you including imposition of penalty.

In the event of non-compliance with the above order within the stipulated time period, the Competent Authority shall be at liberty to take a decision on its own merits.

Yours faithfully,

Mining Officer (I/C), Jajpur

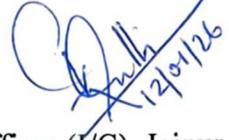
Memo No. 255, M.M, Jajpur, Date. 12-01-2026

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur

Memo No. 256, M.M, Jajpur, Date. 12. 01. 2026 /

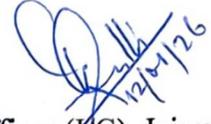
Copy submitted to the Regional Officer, SPCB, Kalinganagar for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur

Memo No. 257, M.M, Jajpur, Date. 12. 01. 2026 /

Copy submitted to the Member Secretary, SEIAA, Odisha for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur

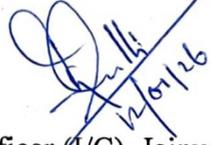
Memo No. 258, M.M, Jajpur, Date. 12. 01. 2026 /

Copy submitted to the Collector & D.M, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur

Memo No. 259, M.M, Jajpur, Date. 12. 01. 2026 /

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.



Mining Officer (I/C), Jajpur



✗

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@od.gov.in

Letter No. 276 /MM, Jajpur/ Date 12.01.2026

To

The Member Secretary,
SEIAA, Odisha.

Sub: Intimation regarding excess mining beyond the permissible limit and violation of safety zone w.r.t Bajabati BSQ No.2.

Ref: 1. Vetted Assessment Report of Bajabati BSQ No.2 submitted by ORSAC, Odisha.
2. DGPS MAP provided by ORSAC, Odisha showing the distance.

Sir,

With reference to the subject cited above, this is to bring to your kind notice that, the DGPS and Drone survey conducted on 26.12.2025 w.r.t Bajabati BSQ No.2 (Lessee-Sri Sarat Chandra Jena) reveals mining beyond the permissible limit with a quantity of **6884.109 Cu m** and violation of safety zone. Further, the joint DGPS MAP provided by ORSAC, Odisha reveals that Bajabati BSQ No.2 is at a distance of 138 meter from the IDCO Road. The vetted Assessment Report of Bajabati BSQ No.2 & the Joint DGPS MAP showing distance submitted by ORSAC, Odisha are enclosed herewith for your kind reference.

In view of the above violations, show-cause notice has been issued to the concerned lessees vide this office Letter No.248, dated 12.01.2026.

This is for favour of your kind information and necessary action.

Yours faithfully,

Encl: As above.

Mining Officer (I/C), Jajpur

Memo No. 276, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur

Memo No. 277, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Regional Officer, SPCB, Kalinganagar for favour of kind information and necessary action.



Handwritten signature and date: 12.01.26

Mining Officer (I/C), Jajpur

Memo No. 278, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Collector & D.M, Jajpur for favour of kind information.



Handwritten signature and date: 12.01.26

Mining Officer (I/C), Jajpur

Memo No. 279, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.



Handwritten signature and date: 12.01.26

Mining Officer (I/C), Jajpur



68

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@od.gov.in

Letter No. 280 /MM, Jajpur/ Date 12.01.2026

To

The Member Secretary,
SEIAA, Odisha.

Sub: Intimation regarding excess mining beyond the permissible limit and violation of safety zone w.r.t Bajabati BSQ No.6.

Ref: 1. Vetted Assessment Report of Bajabati BSQ No.6 submitted by ORSAC, Odisha.
2. DGPS MAP provided by ORSAC, Odisha showing the distance.

Sir,

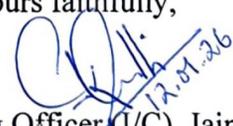
With reference to the subject cited above, this is to bring to your kind notice that, the DGPS and Drone survey conducted on 26.12.2025 w.r.t Bajabati BSQ No.6 (Lessee- Sri Samarendra Nayak) reveals mining beyond the permissible limit with a quantity of **6395.728 Cu m** and violation of safety zone. Further, the joint DGPS MAP provided by ORSAC, Odisha reveals that Bajabati BSQ No.6 is at a distance of 105 meter from the Bajabati Village Road. The vetted Assessment Report of Bajabati BSQ No.6 & the Joint DGPS MAP showing distance submitted by ORSAC, Odisha are enclosed herewith for your kind reference.

In view of the above violations, show-cause notice has been issued to the concerned lessees vide this office Letter No.254, dated 12.01.2026.

This is for favour of your kind information and necessary action.

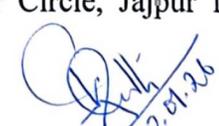
Yours faithfully,

Encl: As above.


Mining Officer (I/C), Jajpur

Memo No. 281, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


Mining Officer (I/C), Jajpur

Memo No. 282, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Regional Officer, SPCB, Kalinganagar for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur

Memo No. 283, M.M, Jajpur, Date. 12.01.2026 /

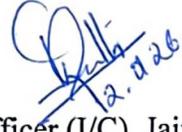
Copy submitted to the Collector & D.M, Jajpur for favour of kind information.



Mining Officer (I/C), Jajpur

Memo No. 284, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.



Mining Officer (I/C), Jajpur

Memo No. 264, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Member Secretary, SEIAA, Odisha for favour of kind information and necessary action.


12/01/26

Mining Officer (I/C), Jajpur

Memo No. 265, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Collector & D.M, Jajpur for favour of kind information.


12/01/26

Mining Officer (I/C), Jajpur

Memo No. 266, M.M, Jajpur, Date. 12.01.2026 /

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.


12/01/26

Mining Officer (I/C), Jajpur



8

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@od.gov.in

Letter No. 266 /MM, Jajpur/ Date 13. 01. 2026

From,

Mining Officer,
Jajpur District.

To

The Tahasildar, Dharmasala,
Dist-Jajpur.

Sub: To submit views on distance of Bajabati Village Road from Bajabati BSQ No.6.

Ref: (1) DGPS MAP provided by ORSAC, Odisha showing the distance.
(2) NGT O.A No.183/2025/EZ.

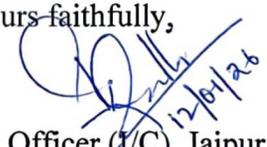
Sir,

With reference to the subject cited above, I am to say that, the DGPS MAP provided by ORSAC, Odisha (copy enclosed) showing distance of nearby road, bridge, school, habitation and crusher units reflects that, Bajabati BSQ No.6 is at a distance of **105 meter** from Bajabati Village Road.

In view of the above, you are requested to submit your views for necessary onward submission before the Hon'ble Tribunal.

Yours faithfully,

Encl: As above.


Mining Officer (I/C), Jajpur

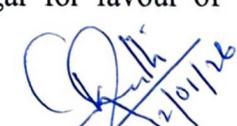
Memo No. 267, M.M, Jajpur, Date. 13- 01. 2026

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


Mining Officer (I/C), Jajpur

Memo No. 268, M.M, Jajpur, Date. 13- 01. 2026

Copy submitted to the Regional Officer, SPCB, Kalinganagar for favour of kind information and necessary action.


Mining Officer (I/C), Jajpur

Memo No. 269, M.M, Jajpur, Date. 12. 01. 2026 /

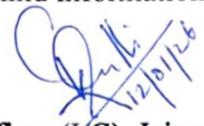
Copy submitted to the Member Secretary, SEIAA, Odisha for favour of kind information and necessary action.


12/01/26

Mining Officer (I/C), Jajpur

Memo No. 270, M.M, Jajpur, Date. 12. 01. 2026 /

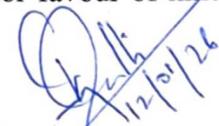
Copy submitted to the Collector & D.M, Jajpur for favour of kind information.


12/01/26

Mining Officer (I/C), Jajpur

Memo No. 271, M.M, Jajpur, Date. 12. 01. 2026 /

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.


12/01/26

Mining Officer (I/C), Jajpur

ANNEXURE-L



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@od.gov.in

Letter No. 1344 /MM, Jajpur/ Date 21-02-2026

From

Deputy Director of Mines,
Jajpur Circle, Jajpur.

To

The Tahasildar, Dharmasala,
Dist-Jajpur.

Sub: To provide information on Bajabati BSQ No.2 & Bajabati BSQ No.6 under
Dharmasala Tahsil, Dist-Jajpur.

Ref: Orders dated 16.01.2026 passed in O.A No.180/2025/EZ & O.A No.183/2025/EZ.

Sir,

With reference to the subject cited above, I am to say that the case records of Bajabati BSQ No.02 (Khata No.215, Plot No.1050 (P), Area 5 Acre) & Bajabati BSQ No.6 (Khata No.215, Plot No.1050(P), Area 5.5 Acre) under Dharmasala Tahsil, Dist-Jajpur were taken over by this office on dated 22.07.2023 by this office from the O/o the Tahsildar, Dharmasala. However, as per the case record, information on previous mining activities/auction prior to dated 22.02.2021 & 27.05.2020 w.r.t Bajabati BSQ No.2 & Bajabati BSQ No.6 respectively is not available.

Therefore, you are requested to provide the following information in detail on the said quarries prior to 22.02.2021 (Bajabati BSQ No.2) & 27.05.2020 (Bajabati BSQ No.6) for necessary compliance to the orders dated 16.01.2026 of the Hon'ble tribunal passed in O.A No.180/2025/EZ & O.A No.183/2025/EZ.

1. When did the above plots were declared as Sairat source/added into the DSR.
2. Since when mining activity is started w.r.t the said quarries.
3. How many times the said quarries were auctioned or settled against any project proponents previously. Details of the previous lease holders/PPs may be provided.
4. Whether any volumetric assessment was done previously w.r.t the said quarries if yes, the assessment report may please be provided.
5. Whether any action has been taken for over-extraction/violation of lease conditions.
6. Any other information if any?

Yours faithfully,

21.02.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.



ANNEXURE-M

OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No 1498 Date 23.02.26

To

The Deputy Director of Mines (I/C)
Jajpur Circle, Jajpur

Sub: Submission of information on Bajabati B.S.Q. No. 2 & 6 under Dharmasala Tahasil,
Dist-Jajpur.

Sir,

In inviting a kind reference to the subject cited above, I am to furnish herewith the required information point-wise as follows:

1. As per Notification No. S.O. 3611(E), New Delhi dated 25th July 2018 of MoEF & CC, the Collectorate, Jajpur along with the competent authority declared Bajabati B.S.Q. No. 2 & 6 and incorporated the same into the District Survey Report (DSR), which was duly approved on 30.09.2021.
2. Mining activities commenced in Bajabati B.S.Q. No. 2 in the year 2011. Mining activities in respect of Bajabati B.S.Q. No. 6 commenced in the year 2022.
3. The lease details are as follows:
 - o Bajabati B.S.Q. over Plot No. 1050 under Khata No. 215 was leased in favour of Sri Shasikanta Jena, S/o Late Markadneswar Jena, Vill-Akhuapada vide this office Sairat Case No. 77/2009-10 & 75/2010-11, which was subsequently cancelled by the Sub-Collector, Jajpur on 17.11.2011.
 - o Bajabati B.S.Q. No. 2 was auctioned/leased in favour of Sri Srinibas Jena, S/o Dhanurdhar Jena, At-Kanhupur vide Sairat Case No. 48/2015-16.
 - o Bajabati B.S.Q. No. 2 was later leased in favour of Sri Sarat Ch. Behera vide Sairat Case No. 33/2021.
 - o Bajabati B.S.Q. (newly identified source in DSR 2021) was leased in favour of Sri Samrendra Nayak vide this office Sairat Case No. 43/2021.
4. A volumetric assessment was conducted in 2022 through a photogrammetry process using high-resolution satellite imagery. The report is enclosed herewith for your kind perusal.
5. A demand notice has been issued to the lessee for over-extraction/violation of lease conditions. Against the said demand, the lessee has preferred a writ petition before the Hon'ble High Court of Odisha.

This is submitted for favour of kind information and necessary action.

Yours faithfully


Tahasildar Dharmasala

REPORT

ON

**QUANTITY SURVEY BY DIGITAL PHOTOGRAMMETRY PROCESS USING HIGH
RESOLUTION SATELLITE IMAGERY OF BAJABATI BSQ NO.2 OVER AN AREA OF
5.00AC.IN VILLAGE BAJABATI UNDER DHARMASALA TAHASIL OF JAJPUR
DISTRICT, ODISHA**

Prepared By

CRACKERS INDIA MINING PVT. LTD.
Block A, Flat No-A406, Kamala Vihar, Rasulgarh, Gada Gopinath Prasad
Canal Road, Bhubaneswar, Khurdha, Odisha-751010
Email id: cimpl@theworld.co.in

Dr. C

INTRODUCTION:

The Tahasildar Dharmasala has initiated assessment of volume extracted from the black stone quarry lease area of different cluster under Dharmasala Tahasil. A tender was floated and the work has been awarded to Crackers India Mining Pvt. Ltd from the Tahasildar Dharmasala vide letter no 5154 Dt.22.11.2022.

OBJECTIVE:

The objective of the volume assessment for the black stone quarry is to accurately quantify the volume of black stone material present within the quarry site. This assessment aims to provide a detailed and reliable estimation of the total volume of extractable black stone, which is a valuable natural resource. The volume assessment will involve the use of appropriate surveying, mapping, and geospatial technologies to gather data and calculate the volume of black stone in a systematic and scientifically rigorous manner. The resulting information will serve as a critical basis for resource management, quarry planning, and sustainable utilization of the black stone deposit. This assessment will also support regulatory compliance and environmental impact assessments by providing essential data for evaluating the potential impacts of quarrying activities on the surrounding ecosystem and communities. Ultimately, the volume assessment will contribute to informed decision-making processes, helping stakeholders make responsible choices regarding the extraction and utilization of the black stone resource while minimizing adverse effects and ensuring long-term sustainability.

LEASE INFORMATION:

BSQ Name: Bajabati BSQ No-2

Village Name: Bajabati

Plot No: 1050(p)

Khata No: 215

Area: 05.00 AC.

Name of the Lessees: Srinibash Jena

Lease period: 5 Years

Lease agreement date:05.04.2016 & Date of Closure: 31.03.2021

METHODOLOGY ADOPTED FOR THE ASSESSMENT:

Input Data:

High resolution satellite image (WV-2) has been used as one of the Input data. The HRSI Image procured by the nodal agency National Remote Sensing Centre (NRSC) responsible for remote sensing satellite data acquisition approval. The details of satellite images being used for this process are given below.

Satellite	Product	Resolution	Bands	Period of Interest
WV-01	Stereo	50cm	4 bands	21-03-2017
WV-02	Stereo	50cm	Panchromatic	04-02-2021

The survey team identified the location of GCPs which is shown prominently on ground with the help of satellite images.

Project Execution Methodology:

The project was executed in a high accuracy method in 3Dimensional photogrammetric Technological method. As per the scope we generated the 1-meter contour interval.

- Aerial triangulation/Block Adjustment.
- Digital Terrain Model Extraction.
- Contour generation.
- Orthophoto generation.
- Final deliverables.

Projection Group:	Geographic
Zone Name:	45 North
Linear Units:	Meter
Angular Units:	Degrees
Datum Name:	WGS-84

Projection System being used.

Aerial triangulation/Block Adjustment.

We have executed the entire area in a single block with the 5stereo pair of Panchromatic Image set. Total 829 tie points incorporated under the Dharmasala cluster. For the entire application "Leica Photogrammetry suite" being used. The output quality of the AT while applying the Relative error Root Mean Square was between 10 CM to 16.6 i.e. (1/5 to 3/5).

Total Image RMSE:		0.0911957 pixels	
Control Point RMSE:		Check Point RMSE:	
Ground X:	0.2379685 (56)	Ground X:	0.0173648 (2)
Ground Y:	0.3773666 (56)	Ground Y:	0.0296005 (2)
Ground Z:	0.3800487 (55)	Ground Z:	0.0641994 (2)
Image X:	0.1052910 (114)	Image X:	0.0002652 (4)
Image Y:	0.0208954 (114)	Image Y:	0.0000625 (4)

- **Digital Terrain Model Extraction.**

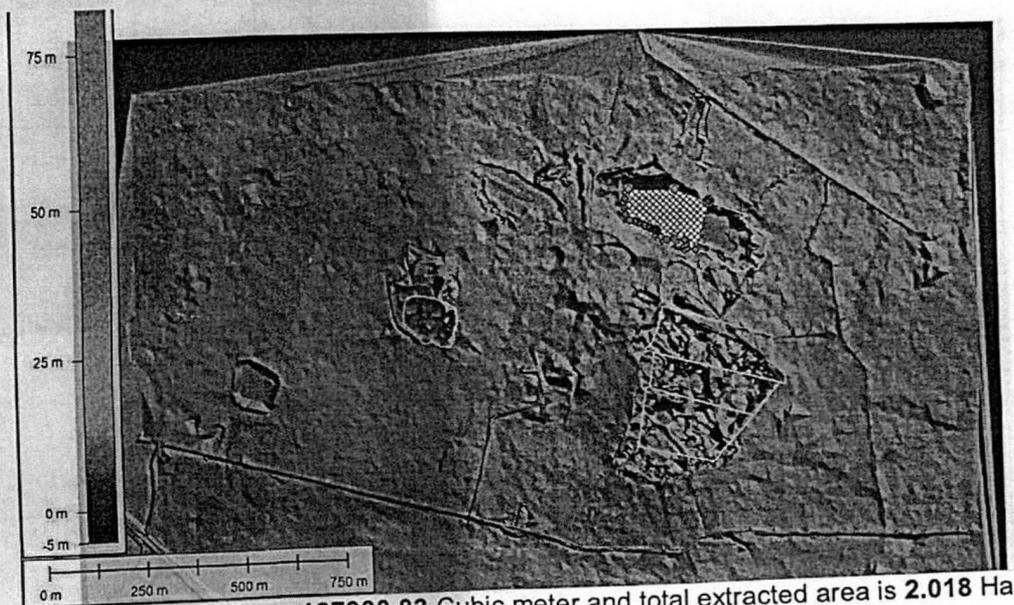
After completion of the Aerial triangulation reception, the Digital Terrain Model will be extracted total production in 4X resolution in Magnification mode. It includes all the morphological features along with Break lines and mass points. By employing softcopy photogrammetric compilation techniques, we performed digital stereo compilation to collect the above features, mass points and break lines for the generation of a Digital Elevation Model (DEM) which is suitable for generation of the following:

- 1. Contours of 1 m vertical interval for 50 cm resolution stereo images
- 2. Ortho-photos of 50cm resolution.

This data includes the collection of break line features supplemented by the mass points at an interval of 1meter **Contour & Orthophoto Generation.**

ASSESSMENT OF VOLUME:

Assessment of volume of Bajabati BSQ No 2 being done by Global mapper application using surface analysis.



Total extracted volume **187900.83** Cubic meter and total extracted area is **2.018** Ha.

CONCLUSION:

- The assessment period of satellite imagery for volume assessment is taken from 21.03.2017 to 04.02.2021.
- The total volume excavated during the above-mentioned period is 187900.83 Cubic Meter.

for CRACKERS INDIA MINING PVT LTD





OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No. 4978 Date 25.08.2023



Sri Srinibash Jena S/o- Dhanurdhar Jena
At-Kanapur, PO-Thanaul, PS-Dharmasala Dist-Jajpur

Sub:- *Opportunity of hearing and filing a showcause reply with regards to over-extraction undertaken w.r.t Bajabati BSQ No. 2 (Sairat Case No.48/2015-16)*

Sir,

With reference to the subject cited above, I am to inform you that, in view of multiple reports regarding over-extraction of black stone undertaken by various lessees and the resulting loss of revenue to the State Exchequer, ortho images were requested from NRSC, ISRO (Govt. of India). On processing of the received data as well as implementation of method of linear extrapolation under the supervision of technical experts from the field of Revenue, Mining, Geology and State Pollution Control Board, it has been ascertained that the extraction made by you, in the capacity of lessee for **Bajabati BSQ No. 2**, during the long-term lease vide sairat case No. 48/2015-16 which expired on 31.03.2021 has come out to be 237616.2579 cum while a permission was granted for a total extraction of 58012 cum in accordance to the lease agreement executed from 05.04.2016 to 31.03.2021. This clearly indicates that an unauthorized extraction of 179604.2579 cum had been undertaken by you thereby violating the condition of OMMC Rules 2016, lease agreement, Mining Plan as well as CTO.

The details of the assessment made are:

Name of the BSQ	Date of lease Agreement	Date of Closure	Quantity permitted (in CuM)	Volume excavated in Cum (21 Mar-2017 to Feb-2021)	Period of assessment (in days)	Rate of excavation (per day)	Lease period (in days)	Total excavation (in CuM)	Over-extraction (in CuM)
BajabatiBSQNO-2	05.04.2016	31.03.2021	58012	187900.83	1440	130.4866875	1821	237616.2579	179604.2579

Hence, you are provided an opportunity to make a submission on 12.09.2023 by remaining present in person or sending an authorized representative as to why penalty and other compensatory charges shall not be imposed on you for the unauthorized extraction made which causes loss of revenue to the State Exchequer as well as damage to the environment.

Please treat this as **EXTREMELY URGENT**.

Encl:- *Volumetric assessment report*

Memo no 4979 /Date 25.08.2023

Copy submitted to the Collector & District Magistrate, Jajpur/ Sub-Collector, Jajpur for favour of your kind information.

Yours faithfully,

Tahasildar, Dharmasala
Dharmasala

Tahasildar, Dharmasala
Dharmasala



**GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR**

E - mail: ddmjajpur.mm@od.gov.in

Letter No. 248 /MM, Jajpur/ Date 12-01-2026

From,

Mining Officer,
Jajpur District.

To

Sri Sarat Chandra Behera,
Lessee of Bajabati BSQ No.2.
At-Khunata, PS-Dharmasala, Dist-Jajpur,

Sub: Show-cause notice for excess mining beyond the permissible limit and violation of safety zone w.r.t Bajabati BSQ No.2.

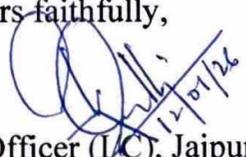
Sir,

With reference to the cited above, I am to say that, the DGPS and Drone survey conducted on 26.12.2025 w.r.t Bajabati BSQ No.2 reveals a total of 60833.109 Cu m of black stone has been extracted within the period from **31.03.2022** (date of approval of Mining Plan) to **26.12.2025** (date of survey). However, the volume of permissible stone extracted within the said period is 53949 Cu m, indicating excess mining of **6884.109 Cu m** beyond the permitted limit. Further, the survey reveals **violation of safety zone**.

In view of the above violations, you are hereby directed to show-cause within seven days, as to why action as deem proper under OMMC Rules, 2016 & Amendments thereof shall not be taken against you including imposition of penalty.

In the event of non-compliance with the above order within the stipulated time period, the Competent Authority shall be at liberty to take a decision on its own merits.

Yours faithfully,


Mining Officer (I/C), Jajpur

Memo No. 249, M.M, Jajpur, Date. 12-01-2026

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


Mining Officer (I/C), Jajpur

Memo No. 250, M.M, Jajpur, Date. 12-01-2026 / 1

Copy submitted to the Regional Officer, SPCB, Kalinganagar for favour of kind information and necessary action.


12/01/26

Mining Officer (I/C), Jajpur

Memo No. 251, M.M, Jajpur, Date. 12-01-2026 / 1

Copy submitted to the Member Secretary, SEIAA, Odisha for favour of kind information and necessary action.


12/01/26

Mining Officer (I/C), Jajpur

Memo No. 252, M.M, Jajpur, Date. 12-01-2026 / 1

Copy submitted to the Collector & D.M, Jajpur for favour of kind information.


12/01/26

Mining Officer (I/C), Jajpur

Memo No. 253, M.M, Jajpur, Date. 12-01-2026 / 1

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.


12/01/26

Mining Officer (I/C), Jajpur

To,

The Mining Officer,

Jajpur

At/P.O/Dist.-Jajpur.

Sub: Preliminary reply to show cause notice dated 12.01.2026 alleging excess mining and violation of safety zone in respect of Bajabati BSQ No.2 (Sairat Case no. 33/2021, Cluster Serial no. 3B/2;

Ref: Letter no. 248 dated 12.01.2026

Sir,

That the undersigned, Sri Sarat Chandra Behera, Lessee of Bajabati BSQ No.2, most respectfully submits this reply to the show cause notice dated 12.01.2026, vide letter no. 248, issued alleging (i) excess mining beyond permissible limits and (ii) violation of safety zone, purportedly based on DGPS and Drone Survey conducted on 26.12.2025.

At the outset, the allegations are denied in toto as being factually incorrect, legally untenable, and contrary to official records, including the Preliminary Joint Field Inspection Report dated 13.11.2025, prepared pursuant to directions of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. *The undersigned lessee is operating the quarry with all the required statutory clearance which establishes the that the actions of the undersigned lessee is within the four corners of the statute and legal framework.* The statutory compliances run as follows:

1. That, pursuant to a public advertisement dated 23.02.2021 issued by the competent authority inviting applications for grant of quarry lease in respect of Bajabati Stone Quarry (BSQ) No.-2, Cluster Serial No. 3 B/2, Khata No. 215 , Plot No-1050(P), over an area of 5.00 acres or 2.023 hectares in village Bajabati under Dharamshala Tehsil of District Jajpur,

- the undersigned participated in the selection process strictly in accordance with law.
2. That, upon being declared successful, the undersigned duly submitted Form-F on 23.07.2021, thereby complying with the statutory pre-conditions prescribed under the Odisha Minor Mineral Concession Rules, 2016, as amended from time to time.
 3. That, the Mining Plan was approved on 31.03.2022 by the competent authority after due technical scrutiny, which approval constitutes the foundational statutory authorization for commencement of quarrying operations under the Rules.
 4. That, thereafter, the undersigned was granted Environmental Clearance (EC) on 03.06.2022 for a period of five years, after appraisal by the competent environmental authority (State Environment Impact Assessment Authority), thereby certifying that the proposed quarry operations conform to the environmental safeguards mandated under law. The maximum Guaranteed quantity permitted for one year is 14590 cum and 72872 cum for the entire five years lease period.
 5. That, consequent upon grant of EC, the undersigned obtained Consent to Establish (CTE) on 10.02.2023 from the State Pollution Control Board, followed by Consent to Operate (CTO) on 15.02.2023, valid till 31.03.2024, thereby fulfilling the mandatory pollution control requirements prior to commencement of operations.
 6. That, the statutory quarry lease agreement was executed on 17.02.2023, vesting lawful rights in favour of the undersigned to operate the quarry in accordance with the approved Mining Plan and statutory clearances.
 7. That, the undersigned continued quarry operations strictly within the parameters of law and was granted renewed CTO on 07.03.2024, valid up to 31.03.2025, which was subsequently extended on 28.03.2025 for the

period 01.04.2025 to 31.03.2026, demonstrating continuous regulatory compliance.

8. That, the undersigned also duly submitted the Notice of Opening under Form-I on 25.11.2024 and other mandatory requirements, in compliance with Regulation 34 (3),(6), (7) and (8) of the relevant statutory-framework (Metalliferous Mines Regulations ,1961) prior to undertaking quarry operations, thereby negating any allegation of clandestine or unauthorized mining.
9. That, at no point of time has any statutory authority alleged non-compliance with the conditions of the Mining Plan, Environmental Clearance, or Consent Orders, and the undersigned has been operating the quarry transparently, lawfully, and under continuous regulatory supervision.

A. OBSERVATIONS OF THE PRELIMINARY JOINT COMMITTEE REPORT IN FAVOUR OF THE UNDERSIGNED:-

That the Preliminary Joint Committee Report dated 13.11.2025, prepared pursuant to the joint inspection and placed on record, squarely supports the case of the lessee and does not attribute any illegal, unauthorised, or excessive extraction to the Petitioner. It reads as follows:

“Observations made by the joint committee: A. Bajabati Black Stone Quarry No. 02.

1. The Bajabati BSQ-2 bearing Khata No.215 Plot No. 1050(P) over an area of 2.023 Ha is settled in favour of Sri Sarat Chandra Behera. Lease deed was executed between the Lessee and Tahasildar, Dharmasala on 17.02.2023 for a period of 5 years.

2. The said source is coming under cluster (6 nos. quarries are coming in a single cluster) having total lease area of 35.66 acres or 14.43 Ha for which Terms of Reference (ToR) has been issued by SEIAA, Odisha vide letter no. 8318/SEIAA dated 03.06.2020. Further, the State Level Expert Appraisal Committee (SEAC) has approved the EIA & EMP report on 03.08.2021.

3. Based on the SEAC recommendation, individual EC for Bajabati BSQ - 02 bearing Khata No.215 Plot No. 1050(P) over an area of 2.023 Ha was issued in favour of Sri Sarat Chandra Behera vide EC Identification No.-EC22B001OR127359 dated 07.06.2022 for production of 20036 cu m stone per year with total 100180 cum in 5-years of lease period.

4. Lease agreement was made for 5 years period and is valid up-to 16.02.2028.

5. Consent to operate was granted w.r.t Bajabati BSQ No. 2 Vide letter no. 1101/KNG/BSQ/89 dated 28.03.2025 for excavation of 14568 m³ Stone for the year 2025-26 which is valid up to 31.03.2026.

6. In the KML google earth, it appears that Bajabati BSQ No. 02 was being operated before 2010-11 by different lease holder and presently is being operated by Sri Sarat Chandra Behera.

7. In the KML file it is also noticed that a crusher unit was set up during the year 2018 which is located adjacent to Bajabati BSQ No. 02 and EC was issued on 07.06.2022.

8. The Village Kanpur and Kantamali are located at a distance of 570 meters and 300 meters respectively from Bajabati Black Stone Quarry No. 02.

9. The committee observed that the quarry is not in operation during joint visit.

10. Pillar posting is observed around the lease area to demarcate the lease and sign board is also present at the quarry area.

11. It appears that the depth of mining is beyond 6 meters, which may be due to extraction of black stone by several lease holders operated previously but the exact depth of mining and quantity of extraction by the present Lessee could not be ascertained by physical observation.

12. The Project Proponent has not submitted the compliance of EC conditions”

B. ALLEGATION OF EXCESS MINING – UNSUSTAINABLE IN LAW:-

In light of the DGPS and Drone Survey conducted on 26.12.2025, the allegation of excess mining of 6,884.109 Cum. is ex facie arbitrary, as:

1. That, the allegation of excess extraction of 6884.109 cubic meters is ex facie arbitrary, technically flawed, and legally unsustainable, inasmuch as the initial measurement was not conducted by Drone Survey or DGPS Survey, whereas the subsequent measurement dated 26.12.2025 was carried out through such advanced methodologies. The reliance on two entirely disparate modes of measurement renders the comparison inherently unreliable and devoid of legal sanctity.
2. That, it is a settled principle in mining and surveying jurisprudence that data generated through two distinct surveying technologies cannot be mechanically compared unless uniform baseline parameters, calibration standards, and error margins are adopted. In the present case, no such standardization has been demonstrated by the authorities.
3. That, in absence of a contemporaneous joint measurement conducted through a uniform methodology, and without accounting for technical error margins, the determination of alleged excess quantity is vitiated by arbitrariness, non-application of mind, and violation of principles of natural justice.
4. That the undersigned, having operated the quarry strictly in accordance with the approved Mining Plan and statutory clearances, cannot be fastened with civil or penal consequences on the basis of a technically inconsistent and legally impermissible comparative assessment. *A finding based on a comparison of heterogeneous scientific datasets, without accounting for their inherent methodological limitations, cannot form the basis of civil or penal liability.* Further, it is well settled in legal parlance that penal provisions cannot be saddled on the basis of mere conjectures and surmises, in the absence of accurate data.

C. Apples Cannot Be Compared with Oranges:-

1. It is averred that, in the discipline of surveying and geospatial science, volumetric comparison is permissible only where datasets are generated

through identical or statistically harmonized methodologies. In the instant case, the Odisha Space Applications Centre (ORSAC) has undertaken a comparison between two fundamentally disparate datasets, namely:

Dataset-1: a conceptual geological drawing forming part of the Mining Plan, and

Dataset-2: a drone-based ortho-rectified surface image.

Such comparison is vitiated by violation of methodological consistency, temporal consistency, and instrument consistency, all of which are indispensable scientific prerequisites.

2. Accordingly, any volumetric difference purportedly derived from such incongruent datasets is scientifically speculative, devoid of empirical accuracy, and legally unsustainable. Reliance upon such speculative figures for determination of liability or imposition of penalty would amount to acting on conjecture, which is impermissible in law and contrary to established principles of evidentiary reliability.

D. SCIENTIFIC INCONSISTENCY RENDERING THE ALLEGED EXCESS EXTRACTION ARBITRARY AND VIOLATIVE OF ARTICLE 14:-

1. That, it is a settled principle of constitutional law that arbitrariness is antithetical to equality and any State action which is irrational, unscientific, or based on non-uniform standards is liable to be struck down as violative of Article 14 of the Constitution of India.
2. That, the impugned action, founded upon the ORSAC Report, suffers from manifest arbitrariness inasmuch as the alleged determination of excess extraction is based on a scientifically inconsistent methodology, namely comparison of pre-mining Geological Sections contained in the approved Mining Plan with post-operation Drone Survey-based Ortho Images, which are inherently incomparable in scientific parlance.

3. That, when a statutory or administrative authority purports to rely upon scientific or technical material, the law mandates that such reliance must be rational, methodologically consistent, and informed by established scientific norms. Any departure therefrom renders the decision capricious, ipse dixit, and constitutionally infirm.
4. That, the failure of the authorities to adopt a uniform, contemporaneous, and standardized method of measurement, and their omission to account for instrumental error, zero error, tolerance limits, and methodological limitations, demonstrates a clear non-application of mind, thereby vitiating the decision-making process at its root.
5. That such an approach offends the constitutional mandate that State action must be fair, reasonable, non-discriminatory, and informed by intelligible differentia, and a decision resting on scientifically flawed and methodologically incompatible data cannot satisfy the test of reasonableness under Article 14.
6. That, the undersigned lessee, having complied with all statutory clearances and operated strictly in accordance with the approved Mining Plan, cannot be visited with adverse civil or penal consequences on the basis of a technically unsound and constitutionally arbitrary assessment, which lacks both scientific credibility and legal sustainability.
7. That, in the absence of a lawful re-measurement conducted through a uniform and scientifically accepted methodology, the impugned demand/action is liable to be quashed as being arbitrary, unreasonable, and violative of Article 14 of the Constitution of India.

E. ALLEGED VIOLATION OF SAFETY ZONE – VAGUE AND CONTRADICTED BY RECORD:-

1. The allegation of violation of safety zone is vague, unparticularised, and unsupported by site-specific findings. The Joint Inspection

Committee did not record any encroachment or breach of the safety barrier by the present lessee.

2. On the contrary, the committee acknowledged the existence of demarcation pillars and compliance with operational safeguards, and recommended only prospective compliance measures and scientific studies, without attributing any culpable violation to Bajabati BSQ No.2.

F. THE ZERO ERROR HAS NOT BEEN FACTORED :-

1. That, the ORSAC assessment completely ignores instrumental error, zero error, and permissible tolerance limits, which are inherent and unavoidable in both Drone-based photogrammetry and DGPS-based measurements. Failure to factor in such technical variances renders the conclusion of “excess extraction” speculative and unreliable.
2. It is averred that Drone Survey through photogrammetry and Differential GPS (DGPS) techniques are designed to capture surface data only and do not, in any manner, record or represent subsurface geology. The accuracy of such surveys is contingent upon Ground Control Points (GCPs), sensor resolution, and algorithmic surface interpolation, all of which are subject to inherent limitations.
3. It is further submitted that such methodologies carry recognized horizontal and vertical errors, typically in the range of ± 5 to 15 centimetres, and in certain conditions even more. In scientific practice, the existence of such errors mandates a rigorous error propagation analysis to ensure reliability of derived figures.
4. In the present case, the Odisha Space Applications Centre (ORSAC) has failed to undertake the requisite error propagation analysis. Consequently, the figures generated are scientifically deficient, legally unsustainable, and incapable of forming the basis of any penal or coercive action. Reliance upon such unverified and error-laden data

would amount to acting on conjecture rather than empirical certainty, which is impermissible in law.

Hence, the allegations of excess extraction are merely conjectural and inaccurate vitiating the entire exercise of Drone and DGPS survey.

G. THE WASTAGE HAS NOT BEEN FACTORED:-

1. It is specifically averred that the computation of alleged excess extraction, as reflected in the impugned report, suffers from a fundamental infirmity inasmuch as wastage has not been factored. The omission to account for wastage renders the purported figure of excess extraction speculative, conjectural, and devoid of empirical accuracy. Though the ORSAC report mentions in a superficial manner about the percentage of wastage but it fails to account for the exact amount to be deducted from the alleged calculation of excess extraction.
2. Consequently, the excess extraction figure cannot be treated as a reliable or legally sustainable basis for imposition of penalty. It is a settled principle that penalty cannot be levied on speculative or unverified figures, and any attempt to do so would be contrary to law, violative of principles of natural justice, and contrary to the binding precedent of the Hon'ble Supreme Court.

H. UNAUTHORISED EXTRACTION BY THIRD PARTIES AND ARBITRARINESS OF ALLEGATION AGAINST THE LESSEE:-

1. That, during a Joint Inspection on 11.08.2023, a vehicle engaged in unauthorised transportation of minor minerals was apprehended and FIR No. 0484 dated 11.08.2023 was promptly registered against the outsider involved, thereby evidencing contemporaneous illegal extraction by third parties wholly independent of the Petitioner-Lessee's lawful operations.

2. That, the lessee acted with utmost promptitude in reporting the offence, yet the State authorities, despite being constitutionally and statutorily obliged, failed to extend effective assistance or take preventive measures to curb rampant illegal mining in and around the quarry. In such circumstances, fastening liability upon the lessee for alleged “excess extraction” without segregating quantities attributable to trespassers is manifestly arbitrary and irrational.
3. That, to presume that all material removed must necessarily be attributed to the lessee, despite admitted facts of theft and the State’s failure to discharge its duty, reflects non-application of mind and violates the principles of fairness, proportionality, and Article 14 of the Constitution. The impugned assessment, being oblivious to these glaring circumstances, is therefore unsustainable and liable to be set aside.

I. ABUNDANT CAUTION:-

1. That, without prejudice to the categorical and substantive contentions of the undersigned–lessee denying any unlawful or excess extraction and strictly by way of abundant caution, the undersigned submits that even assuming but not admitting the correctness of the allegation of excess extraction, the same is amenable to reconciliation under the statutory framework governing minor mineral leases.
2. That, pursuant to the recent notification no. 1026 dated 02.02.2026 issued by the Steel and Mines Department, Government of Odisha bases on Operational Guidelines for the Administrative and Implementation of the Odisha Minor Mineral Concession (Amendment) Rules, 2025, the regulatory regime now expressly recognizes a mechanism for adjustment and reconciliation of excess extraction, provided the aggregate Minimum Guaranteed Quantity (MGQ) for the entire lease

period of five years is not exceeded. The relevant portion is extracted hereinbelow-

“Part VII: Financial Management and Revenue Realization

7.1. Advance Payment Regime

To eliminate the accumulation of arrears, the Amended Rules mandate an “Advance Payment” system.

- *Quarterly Payments: The lessee must pay Royalty, Additional Charge, DMF, and EMF on the **Minimum Guaranteed Quantity (MGQ)** for the upcoming quarter in advance.*
 - *Reconciliation: If actual extraction exceeds the MGQ, the lessee must pay the differential amount before generating transit passes for the excess quantity.*
 - *Pro-Rata Calculation: For the first and last year of the lease, the MGQ is calculated pro-rata based on the number of active months.”*
3. That in the present case, it is an admitted and incontrovertible position that the cumulative MGQ stipulated for the full five-year lease period has not been exhausted, and therefore the alleged excess quantity, even if assumed, falls squarely within the statutorily permissible zone of adjustment.
 4. That, the undersigned–lessee is therefore willing, without conceding liability, to comply with the reconciliation mechanism by depositing the requisite amount, if any, towards the alleged excess extraction and by adjusting the same against the MGQ of the subsequent lease period, strictly in accordance with the amended Rules and the governing notification.
 5. That, such reconciliation not only accords with the express intent of the 2025 Amendment of Rules, but also advances a purposive and pragmatic interpretation of the OMMC Rules, 2016, which seek to regulate quarry operations without resorting to disproportionate penal consequences where statutory limits over the lease cycle remain unbreached.

6. That, insistence on coercive recovery or penal action, despite the availability of a statutory reconciliation mechanism and despite non-exceedance of the total MGQ for the lease period, would defeat the object and purpose of the amended Rules and amount to an arbitrary and mechanical application of the regulatory framework.
7. That, the undersigned's willingness to reconcile the alleged excess extraction, strictly within the statutory contours and without prejudice to its legal rights, further demonstrates bona fides and reinforces the position that the impugned action is unwarranted, premature, and liable to be suitably modified or quashed.

F. That, the undersigned lessee has addressed to your kind office vide letter dated 19.01.2026 seeking time for submitting an effective and proper reply. In this context, the lessee would like to draw the attention of the authority to the following documents to be supplied to him in compliance of the principles of natural justice lest the lessee will be prejudiced. The present reply is preliminary in nature and the lessee reserves his right to file further reply after obtaining the documents from your esteemed office. The documents to be supplied are as follows :-

1. The raw data forming the basis of calculation of alleged over extraction.
2. The documents with regard to the alleged assessment conducted by the authority.
3. The various maps relied by the authority to assess the alleged over-extraction.
4. The entire assessment report along-with the maps with regard to the assessment conducted by the authority.
5. The modus used to derive the alleged over-extraction with regard to the alleged assessment conducted by the authority.

6. The formula used to calculate the figure of alleged over extraction.
7. The initial modus used to calculate the minable reserve in the mining plan prepared while the quarry was granted on lease.
8. Comparison of the different modus, if any used during the initiation / preparation of mining plan and the alleged modus used to arrive at the alleged over extraction.
9. Survey Field Notes and Ground Measurement Sheets. If any physical survey was conducted on-site for the purpose of estimating over-extraction, the raw field records should be requested.
10. Joint Inspection Reports (if any) Conducted at the Time of Handover. To verify if there was any record of over-extraction or dispute at the end of the lease term.
11. Copy of Mining Plan Approved by the Competent Authority As originally submitted by Sri Jena and approved for the Bajabati BSQ No.2.
12. Geological Reports or Reserve Estimation Studies conducted by the Department or any appointed agency, both at the time of lease approval and at the time of alleged over-extraction.
13. Photographic or Satellite Imagery Evidence. If any such imagery was relied upon for estimating extraction levels, copies of the same should be produced.
14. Details of the Subsequent Lessee and Their Initial Survey (if any) If any survey was carried out during the takeover by the new lessee, a copy of that report for comparative context.
15. Internal File Notes or Notings Leading to the Issuance of Show Cause Notice.

CONCLUSION:-

1. That, the authorities have failed to establish, by any cogent, contemporaneous, or uniform scientific evidence, that the alleged quantity of 6884.109 cubic meters is attributable to the lawful operations of the Lessee, and the said figure remains conjectural, arbitrary, and vitiated by non-application of mind.
2. That, the Lessee has at all material times operated the quarry strictly in accordance with the approved Mining Plan, valid Environmental Clearance, and subsisting Consents, and has further acted with promptitude and diligence in reporting instances of unauthorised extraction by outsiders, thereby negating any presumption of illegality or excess extraction on its part.
3. That, in absence of any definitive finding supported by a uniform, contemporaneous, and scientifically sound measurement, and in light of the statutory framework permitting reconciliation where cumulative MGQ for the lease period remains not exceeded, the continuance of the impugned excess extraction figure is unsustainable in law and equity.
4. That consequently, the entire computation of alleged excess extraction deserves to be set aside and cancelled in toto, and the Lessee is liable to be fully exonerated from any civil, fiscal, or penal consequences arising therefrom, the impugned action being arbitrary, unreasonable, and violative of Article 14 of the Constitution of India.

PRAYER

In view of the facts and submissions stated hereinabove, it is most respectfully prayed that the alleged excess extraction quantified therein be cancelled and annulled in toto, the same being contrary to the Preliminary Joint Inspection Report, founded on scientifically inconsistent methodology, and unsupported by any lawful, cogent, or contemporaneous evidence; and

consequently, the show cause notice dated 12.01.2026 be dropped forthwith and unconditionally.

This reply is submitted without prejudice to all rights, contentions, and remedies available to the undersigned Lessee under law and in equity.

Yours faithfully,
Sri Sarat Chandra Behera
Sri Sarat Chandra Behera

Lessee, Bajabati BSQ No.2

Date: 07.02.2026

Place: Jajpur



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@od.gov.in

Letter No. 1576 /MM, Jajpur/ Date 05.03.2026

To

Sarat Chandra Behera, S/o- Sridhar Behera,
At-Khuntha, Po- Thanual, Dist- Jajpur,
Lessee of Bajabati BSQ-2

Sub: Intimation for personal hearing on your application dated 09.03.2026.

Ref: Your Show Cause reply on dated 07.02.2026.

Sir,

With reference to the subject & letter cited above, a personal hearing has been scheduled on 09.03.2026 at 11:00 AM to be conducted at the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur, on your show cause reply on dated 07.02.2026.

Hence, you are requested to remain present as per the schedule with all relevant documents along with your written submissions, if any.

Yours Faithfully

Mining Officer(I/C), Jajpur

Memo No. 1577 /MM, Jajpur/ Date 05.03.2026

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer(I/C), Jajpur



ANNEXURE-O

98

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 1780 /MM, Jajpur/ Date 09.03.2026

To

Sri Sarat Chandra Behera, Lessee, Bajabati BSQ No. 2, Sairat Case No. 33/2021.
Jajpur.

Sub: Imposition of penalty for over-extraction of **6884.109 m³** of black stone from
Bajabati BSQ No. 2.

Ref.: 1. This office Show Cause Notice Letter No. 248, dated 12.01.2026.
2. Your reply vide D. No. 404, dated 07.02.2026 to the Show Cause Notice.
3. This office Letter No. 1576 dated 05.03.2026 for intimation of the personal
hearing.

Sir,

With reference to the subject & letter cited above, it is to inform that, a show cause notice was issued to you, vide the captioned letter for violation of safety zone and over-extraction of **6884.109 m³** of Black Stone beyond the permissible limit, during the period from 31.03.2022 (Date of Approval of Mining Plan) to 26.12.2025 (Date of drone survey) from your quarry.

And, during the personal hearing conducted at the office chamber of the Deputy Director of Mines, Jajpur Circle, Jajpur, on 09.03.2026, your show cause reply and submissions were rejected being devoid of merit and hence penalty amounting to **Rs. 89,84,389/-** as calculated below is hereby imposed on you for the over-extraction of **6884.109 m³** of Black Stone & violation of safety zone.

Sl. No.	Item	Amount to be deposited (in Rs.)	Account No. against deposit
01	Royalty for 6884.109 m³ @ 130/- per m ³	8,94,934/-	0853-00-107-0217-02266-954 – Minor Minerals- Stone – Collection of Royalty
02	Addl. Charges for 6884.109 m³ @370/- per m ³	25,47,120/-	
03	SoR for 6884.109 m³ @161.60 /- per m ³	11,12,472/-	
Total		Rs.45,54,526 /-	
03	DMF @ 10% of Royalty	8,94,93/-	Ac. No.35618440771, SBI, IFSC No. SBIN0012064 Beneficiary name: The Collector, Jajpur
04	EMF @ 5% of the Royalty	44,747/-	Ac. No.06640100956287, IFSC Code, UCBA0000664, Branch UCO, Govt. Secretariate, Customer name: Odisha Env Management Trust (OMEF)
05	Environmental and Ecological Compensation (3.33 times)	37,04,532/-	
06	IT 2 %	91,091/-	BBND04226F TAN Number of Deputy Director of Mines, Jajpur Circle, Jajpur

07	Penalty	5.00,000/-	0853-00-800-0097-02082-000 – Misc. receipt under mining
Total		Rs. 89,84,389/- (Rupees Eighty nine lakh eighty four thousand three hundred eighty nine Only)	

Therefore, you are directed to deposit the penalty amount within 07 days, failing which action will be initiated against you as per OMMC Amendments Rules 2023 and Govt. Circulars.

Yours Faithfully

Encl. As above.

Memo No. 1781 /MM, Jajpur/Date 09.03.2026
Mining Officer(I/C), Jajpur
Copy submitted to the Member Secretary, SEIAA, Bhubaneswar, for kind information & necessary action.

Memo No. 1782 /MM, Jajpur/Date 09.03.2026
Mining Officer(I/C), Jajpur
Copy submitted to the RO, SPCB, Kalinganagar, with a request for necessary action to realise the environmental compensation from the lessee w.r.t. the over-extraction at the quarry.

Memo No. 1783 /MM, Jajpur/Date 09.03.2026
Mining Officer(I/C), Jajpur
Copy submitted to the Director of Minor Minerals, Odisha, Bhubaneswar // the Deputy Director of Mines, Jajpur Circle, Jajpur for kind information.

Memo No. 1784 /MM, Jajpur/Date 09.03.2026
Mining Officer(I/C), Jajpur
Copy submitted to the Collector & District Magistrate, Jajpur for kind information.

Mining Officer(I/C), Jajpur

ANNEXURE-P

DR. No - 642/06.03.2026

NGT - 180



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:
seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change
under Environment (Protection) Act, 1986)

M.O(Yc)

Letter No. 7135/SEIAA

Dated 27.02.2026

[Handwritten signature]
06.03.26

Sri Sarat Chandra Behera
Lessee of Bajabati Black Stone Quarry No. 02
S/o-Sridhar Behera
At-Khunta, Ps-Dharmasala, Dist-Jajpur
State-Odisha, Pin-755024
Email- bajabatibsq2@gmail.com

Sub: Intimation on the decision on “**Keeping in Abeyance**” of the Environment Clearance (EC) Identification No.-EC22B001OR171481 dated 03/06/2022 granted to Sri Sarat Chandra Behera, the successful bidder for mining of stone from Bajabati Black Stone quarry No-02 (Cluster Serial No3B/2), (Khata No-215, Plot No-1050 (P)) over an area of 5.00 acres or 2.023 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha-reg.

- Ref:**
1. EC Identification No.- EC22B001OR171481 dated 03/06/2022
 2. A case filed before Hon`ble NGT on OA No. 180 of 2025/EZ in the matter titled ‘*Urbashi Jena Vrs State of Odisha and Ors*’ is pending before the NGT (EZ).
 3. Letter received from the Mining Office, Jajpur vide letter no. 248 dated 12.01.2026 on excess mining and mining in safety zone of the said lease area.
 4. Our Show Cause notice to Sri Sarat Chandra Behera vide letter no. 7002/SEIAA dated 15.01.2026 and reminder letter no. 7051/SEIAA dated 05.02.2026.
 5. Show Cause reply received from Sri Sarat Chandra Behera vide letter dated 09.02.2026.

Sir/Madam,

With reference to the above cited subject, it is to inform you that the Environmental Clearances (EC) has been granted by SEIAA, Odisha to Bajabati Black Stone quarry No-02 (Cluster Serial No3B/2), (Khata No-215, Plot No-1050 (P)) over an area of 5.00 acres or 2.023 hectares in village Bajabati under Dharmasala Tahasil

of Jajpur District, Odisha in favour of Sri Sarat Chandra Behera, the successful bidder of the lease (respondent no. 16 as per NGT case OA No.180/2025.EZ). The approval for EC was granted vide EC Identification No.- EC22B001OR171481 dated 03/06/2022 of Bajabati Black Stone quarry No-02 for extraction quantity of stone material 14,590 cum/annum (Maximum) & 72,872 cum in five (05) years lease period as per approved mining plan subject to compliance of condition of EC.

In the meantime, a case has been filled before Hon'ble NGT, Eastern Zone Bench, Kolkata in OA no. 180 of 2025/EZ in the matter titled '*Urbashi Jena Vrs State of Odisha and Ors*' on Bajabati Black Stone quarry No-02 with allegation that illegal operation of stone quarries in violation of conditions of the Environmental Clearance, CTO and the Mining Plan. As per direction of Hon'ble NGT in order dated 08.10.2025 of Original Application No. 180/2025/EZ, a joint committee has been constituted and visited the alleged site and submitted their preliminary and subsequent final report supposed to be filed by the Collector, Jajpur as a Nodal Agency for this case.

The Mining Office, Jajpur vide his letter no. 248 dated 12.01.2026 has intimated to the Member Secretary, SEIAA, Odisha that Sri Sarat Chandra Behera, the lessee/respondent no.16 of Bajabati Black Stone Quarry-02 has extracted **6,884.109 cum** of stone from the source as an excess mining and stone extraction taken place in safety zone of the lease area.

As per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP)/lease holder are required to submit their Half Yearly compliances report in PARIVESH 2.0 Portal on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1st June and 1st December of each calendar year. However, after verification in Parivesh Portal 2.0 and from SEIAA, Odisha email as on dated 15.01.2026 it is found that the respondent no. 15 has neither uploaded any half-yearly compliance of EC conditions in Parivesh Portal nor send any soft copy through email or had copy to SEIAA, Odisha.

A Show Cause Notice was issued vide letter no. 7002/SEIAA dated 15.01.2026 to Sri Sarat Chandra Behera (respondent no. 16) with directed to reply in writing to the Member Secretary, SEIAA, Odisha office within **15 days** from the date of receipt of Show Cause Notice as to why the EC Identification No.- EC22B001OR171481 dated 03/06/2022 for Bajabati Black Stone quarry No-02 shall not be revoked/abeyance due to violation of EC conditions in respect of non-compliance of EC conditions, for excess mining and mining in safety zone area, etc. Further, a remind letter was issued vide letter no.7051/SEIAA dated 05.02.2026 for submission of their reply on show cause letter dated 15.01.2026 in writing to the Member Secretary, SEIAA, Odisha office **within 07 days** from the date of receipt of this reminder letter.

The Sri Sarat Chandra Behera, the successful bidder/respondent no.16 as per NGT case OA No.180/2025, EZ has submitted their reply dated 09.02.2026 to SEIAA, Odisha on Show Cause Notice dated 15.01.2026 with submitting that there is no excess mining has been done and the conditions of EC has not violated.

The matter was placed in 273rd SEIAA, Odisha meeting held on 18.02.2026 and Authority observed that Sri Sarat Chandra Behera, the successful bidder/respondent no. 16 as per NGT case OA No.180/2025, EZ has extracted **6,884.109 cum** of stone from Bajabati BSQ No.2 quarry as **over-extraction** and mining in safety zone of lease area as reported by the Mining Officer, Jajpur letter no. 248 dated 12.01.2026. After perusal of the all connected record including the report dated 12.01.2026 of the Mining Officer, Jajpur and the submission of the representation of Sri Sarat Chandra Behera (Respondent No.16 of NGT OA No. 180/2025). The Authority decided that the EC dated 03.06.2022 granted in favour of Sarat Chandra Behera is hereby kept in abeyance till further order.

As per the decision of Authority, the SEIAA, Odisha **hereby kept in abeyance the Environmental Clearance (EC)** Identification No.-EC22B001OR171481 dated 03/06/2022 granted to Sri Sarat Chandra Behera/Respondent no. 16 for mining of stone from Bajabati Black Stone quarry No-02 (Cluster Serial No3B/2), (Khata No-215, Plot No-1050 (P)) over an area of 5.00 acres or 2.023 hectares in village Bajabati

M.G.P. 1/20



Tel: 06726-221153

E-mail : rospcb.kalinganagar@ospcbboard.org

Website: www.ospcbboard.org

**REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

At-Dhabalagiri, PO: F.C. Project, Jajpur Road

Dist- Jajpur-755020, Odisha

No. 660 /KNG/BSQ-89Date 06-03-2026

By Regd. Post/On-line

OFFICE MEMORANDUM

Sri Sarat Chandra Behera, Lessee
M/s BAJABATI BLACK STONE QUARRY NO 2
(Cluster Serial No-3 B/2)
At: Khunta, PS-Dharmasala
Dist-Jajpur, Odisha

Sub: - Kept in abeyance of Consent to Operate issued to M/s Bajabati BSQ- 2 (Cluster Serial No-3 B/2) for Excavation of Granite stone for the year 2025-26 of quantity 14568 m3/Annum, which was valid up to 31.03.2026 vide letter no. 1101/KNG/BSQ/89 Dtd.28.03.2025 - Reg.

**Ref: - 1) Consent to Operate issued vide letter no. 1101, Dtd.28.03.2025 - Reg.
2) Decision of Keeping in Abeyance of the Environmental Clearance (EC) obtained received by this office from State Environment Impact Assessment Authority Odisha, Bhubaneswar vide letter no. 7135/SEIAA, Dated: 27.02.2026.**

Sir,

With reference to the above cited subject, It is to inform you that Consent to Operate has been granted in favor of M/s Bajabati BSQ-2 (Cluster Serial No-3 B/2) under section 33A & 25/26 of the water (PCP) Act 1974 and section 31A & 21 of the Air (PCP) Act, 1981; which is valid up to 31.03.2026 subjected to validity of Environmental Clearance vide EC Identification No. EC22B001OR171481 dtd. 03.06.2026.

Further, Direction Under Section 21 & 31 (A) Of Air (Prevention & Control of Pollution) Act, 1981 has been issued vide letter no. 639 Dtd. 02.03.2026 based on the non-compliance observed during inspection conducted on 19.02.2026.

In the meantime, this office has received the letter of keeping in abeyance of EC from SEIAA vide letter no. 7135/SEIAA, Dated: 27.02.2026; where it is mentioned that the Environmental Clearance (EC) obtained vide Identification No.- EC22B001OR171481 dtd. 03.06.2026 has kept in abeyance.

Therefore, Consent to Operate granted in favor of M/s Bajabati BSQ-2 (Cluster Serial No-3 B/2) for Excavation of Granite stone for the year 2025-26 of quantity 14568 m3/Annum; which is valid up to 31.03.2026 is Kept in abeyance till further order and directed to stop all the operation and activity related to stone quarry without further approval from the Board. If any violation found, action will be initiated without further notice.

This may be treated as Most Urgent.

Yours faithfully,

M.M. Saha
06/03/26
Regional Officer

M.O(Yc)

S. K. Nayak
05.03.26
To,

Memo no. 661 / Dtd. 06-03-2026

Copy forwarded to The Member Secretary, State Pollution Control Board, Odisha for your kind information.

M. M. Saha
06/03/26
Regional Officer

Memo no. 662 / Dtd. 06-03-2026

Copy forwarded to The Collector & District Magistrate, Jajpur District, Odisha for your kind information.

M. M. Saha
06/03/26
Regional Officer

Memo no. 663 / Dtd. 06-03-2026

Copy forwarded to The Sr Law Officer, State Pollution Control Board, Odisha for your kind information.

M. M. Saha
06/03/26
Regional Officer

Memo no. 664 / Dtd. 06-03-2026

Copy forwarded to The Dy. Director of Mines (Minor Minerals), Jajpur for your kind information.

M. M. Saha
06/03/26
Regional Officer



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 1720 /MM, Jajpur/ Date 07.03.2026

From

Mining Officer,
Jajpur District.

To

Sri Sarat Chandra Behera,
Lessee of Bajabati BSQ No.02.
S/o-Sridhar Behera.
At-Khunta. PS-Dharmasala. Dist-Jajpur.
E-mail-bajabatibsq2@gmail.com

Sub: Suspension of all kind of mining and ancillary activities in Bajabati BSQ No.2.

Ref: (1) Letter No.7135. dated 27.02.2026 of the Member Secretary, SEIAA, Odisha.
(2) Letter No.660. dated 06.03.2026 of the Regional Officer, SPCB, Kalinganagar.

Sir,

With reference to the subject and letters cited above, and keeping in view of abeyance of E.C & CTO w.r.t Bajabati BSQ No.2, all kind of mining and ancillary activities in Bajabati BSQ No.2 under Dharmasala Tahsil, Dist-Jajpur is hereby suspended with immediate effect until further order at this end.

N.B: During the period of suspension. the quarry will be under your custody.

Yours faithfully,

Mining Officer (I/C), Jajpur.

Memo No. 1721 . M.M. Jajpur. Date. 07.03.2026 /

Copy submitted to the Member Secretary, SEIAA, Odisha // Regional Officer, SPCB, Kalinganagar for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 1722 . M.M. Jajpur. Date. 07.03.2026 /

Copy to the Tahasildar. Dharmasala // IIC. Dharmasala PS for information.

Mining Officer (I/C), Jajpur.

Received By
PA. Sabinibis Jero

Memo No. 1723, M.M. Jajpur, Date. 07.03.2026 /

Copy to concerned Jr. Mining Officers, Jajpur // DSAs. Jajpur for information.

Mining Officer (I/C), Jajpur.

Memo No. 1724, M.M. Jajpur, Date. 07.03.2026 /

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 1725, M.M. Jajpur, Date. 07.03.2026 /

Copy submitted to the Collector & D.M, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 1726, M.M. Jajpur, Date. 07.03.2026 /

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

Mining Officer (I/C), Jajpur.

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No.180/2025/EZ

I.A. No. /2026/EZ

Urbashi Jena

...Applicant

Versus

State of Odisha & Ors.

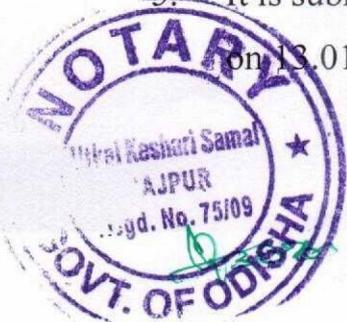
...Respondents

**APPLICATION FOR CONDONATION OF DELAY ON BEHALF OF
RESPONDENT NO.4**

MOST RESPECTFULLY SHOWETH:

1. The present application seeking condonation of delay is being preferred on behalf of the Respondent No. 4 seeking condonation of delay in filing the Final Report of the Joint Committee constituted by this Hon'ble Tribunal vide order dated 25.09.2025.
2. Vide order dated 16.01.2026, this Hon'ble Tribunal had recorded as under:
"2. Learned Counsel for the State submits that the final report of the Joint Committee will be submitted within 4 weeks."
3. It is submitted on behalf of the Respondent No.4 that the said period of 4 weeks expired on 13.02.2026 and accordingly, there is a delay of 28 days in filing.
4. The Respondent No. 4 submits that this delay is neither intentional nor deliberate.
5. It is submitted that while the Final Report of the Joint Committee was ready on 13.01.2026, the said Final Report necessitated some follow up action on

Amber Kumar Kan
COLLECTOR
JAJPUR



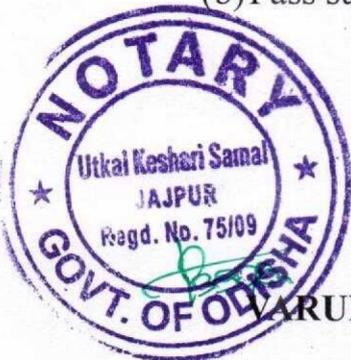
that part of the State Authorities which are more fully described the accompanying additional affidavit.

6. On advice of counsel, it was decided that the follow up action taken by the state authorities against the Respondent No. 16 should also be placed before this Hon'ble Tribunal.
7. This led to the afore-stated delay of 28 days.
8. This application is made bona-fide and in the interest of justice. No prejudice should be caused to the Applicant if the same is allowed whereas grave prejudice would befall the Respondent No. 4 if the same is not allowed.

PRAYER

In light of the above, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

- (a) Condone the Delay of 28 days in filing of the Final Report of the Joint Committee and take the accompanying Affidavit on record;
- (b) Pass such further orders as this Hon'ble Court may deem fit



COLLECTOR
JAJPUR
THROUGH

Ambar kumar kar
RESPONDENT NO.4

VARUN MISHRA (PANEL COUNSEL) WITH ASHAR HUSSAIN
COUNSEL FOR THE RESPONDENTS

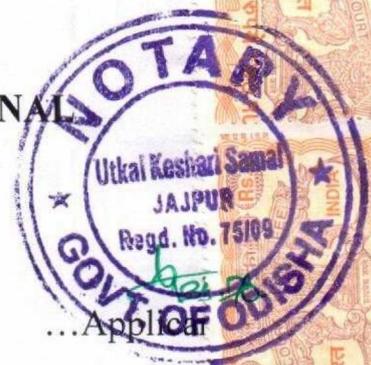
A-21, BASEMENT, JANGPURA EXTENSION
NEW DELHI – 110014

Place: Odisha
Date: 13.03.2026

Phone No.- +91 9953325221
Email- varun@vmchambers.com

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No.180/2025/EZ
I.A. No. /2026/EZ



Urbashi Jena

...Applicant

Versus

State of Odisha & Ors.

...Respondents

AFFIDAVIT

I, Ambar Kumar Kar, aged about 58 years, S/o Late Kulamani Kar, at present serving as Collector and District Magistrate, Jajpur, having Office at Jajpur Town, District Jajpur - 755001, do hereby solemnly affirm and state as follows:

1. That I am the Respondet No. 4 in the abovementioned OA and have read and understood the contents thereof as well as the contents of the accompanying application for condonation of delay and accordingly competent to affirm this affidavit.

2. I state that the contents of the accompanying application are true and correct to the best of my knowledge and belief and that nothing material has been concealed therefrom.

VERIFICATION

Solemnly verified at Jajpur on this the 10th day of March, 2026 that the contents of my above-mentioned affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom

Ambar Kumar Kar
COLLECTOR
JAJPUR
DEPONENT



355



Varun Mishra <varun@vmchambers.com>

Service of Additional Affidavit on behalf of Respondent No. 4 in O.A. No. 180 of 2025: Urbashi Jena

1 message

Varun Mishra <varun@vmchambers.com>
To: Sankar Pani <sankarprasadpani@gmail.com>

14 March 2026 at 14:24

Dear Sir,

PFA, the Additional Affidavit on behalf of Respondent No.4 in the above captioned matter on and by way of service upon you.

Please note that this will be treated as proof of service of the same.

 Urbashi Jena.pdf

Sincerely

Varun Mishra,
A-21 ,Basement,
Hakikat Rai Marg,
Jangpura Extension,
Delhi, 110014;
D-6, BJB Nagar,
Bhubaneswar, 751014
Mob: +91 9953325221